

RATIFIED MINUTES OF MEETING No.04/16 OF NORMS COMMITTEE-I (DES-I SECTION)
HELD ON 26.05.2015

Please Note

- (i) In certain cases the decision of the Norms Committee refers to the Recommendations / Observations / Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm may go through the same and respond accordingly.
- (ii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm and may be responded accordingly.

The meeting No. 04/16 of the Norms Committee (NC-I) for the licensing year 2015-2016 scheduled to be held on 26.05.2015 was actually held on 28.05.2015 under the Chairmanship of Dr. L.B. Singhal, Additional Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2009-2014 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No.	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh K.K. Tiwari I.A	476	23063321	DHI, U.B.
2.	Sh S.K. Jain, D.O.	428A	23063321 Extn.3318 23063166	DIPP, U.B.
3.	Sh. Kanwalinder Singh Sodhi, Asstt. Dir. (Mech)	736A	23063802 Extn.2459	DC(MSME),N.B.
4.	Sh. Parveen Sharma, Dy.DGFT	302	23061562 Extn.146	DGFT, U.B.
5.	Sh. Haradhan Das, FTDO	404	23061562 Ext.265	DGFT, U.B.

I -The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC. The decisions taken thereon are as under:

Case No.: 2/4/80-ALC2/2015	Party Name: TERUMO PENPOL LIMITED	Meet No/Date: 4/80- ALC2/2015 26.05.2015	Status: Deferred
HQ File :01/80/050/00073/AM16/	RLA File :53/21/040/00002/AM10/	Lic.No/Date:5310008508 12.06.2009	Defer Date:06.07.2015
Decision: The Committee noted that file number of RA for this case is tallied but AA No. mentioned is different and decided to seek a status report from the RA on this case. Case is deferred to 06.07.2015.			

Case No.:15/11/80-ALC2/2012	Party Name: YOKOGAWA INDIA LIMITED	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
HQ File :01/80/050/00229/AM13/	RLA File :07/21/040/00120/AM13/	Lic.No/Date:0710088440 24.05.2012	Defer Date:06.07.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The Committee further noted that the firm vide its letter dated 30.01.2015 has submitted a reply but has not submitted the requisite certificate. The Committee reiterated its earlier decision of production of the requisite certificate and decided to remind the firm. Case is deferred to 06.07.2015.			

Case No.:15/26/80-ALC2/2012	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
HQ File :01/80/050/00576/AM13/	RLA File :03/95/040/00791/AM13/	Lic.No/Date:0310722249 29.01.2013	Defer Date:06.07.2015
Decision: The Committee noted that the firm's letter dated 31.03.2015 has been sent to DHI on 13.04.2015 for comments. NC also noted that has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The Committee reiterated its earlier decision of production of the requisite certificate and decided to remind the firm. Case is deferred to 06.07.2015.			

Case No.:1/26/80-ALC2/2012	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
HQ File :01/80/050/00562/AM13/	RLA File :34/24/040/00249/AM13/	Lic.No/Date:3410036266 26.02.2013	Defer Date:06.07.2015

Decision: The Committee noted that reply dated 28.01.2015 has been sent to C&PC on 05.02.2015 and reminder was issued to them on 18.05.2015 to expedite comments. Case is deferred to 06.07.2015.

5	Case No.: 33/8/80-ALC2/2013	Party Name: THYSSENKRUPP INDUSTRIES INDIA PVT.LTD	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00143/AM14/	RLA File :03/95/040/00063/AM14/	Lic.No/Date:0310733011 01.05.2013	Defer Date:06.07.2015

Decision: The Committee noted that reply dated 28.01.2015 has been sent to C&PC on 05.02.2015 and decided to await comments. Case is deferred to 06.07.2015.

6	Case No.: 3/6/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00094/AM14/	RLA File :05/23/040/00016/AM14/	Lic.No/Date:0510353884 13.05.2013	Defer Date:06.07.2015

Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document.

The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate.

The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance. Case is deferred to 06.07.2015.

7	Case No.: 2/13/80-ALC2/2014	Party Name: RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00321/AM15/	RLA File :09/24/040/00074/AM14/	Lic.No/Date:0910056105 23.05.2013	Defer Date:06.07.2015

Decision: The Committee noted that MSME representative has informed that an e-mail dated 16.04.2015 asking the firm to submit excel sheet of calculation has been sent to the firm with a copy to DGFT. Case is deferred to 06.07.2015.

8	Case No.: 9/7/80-ALC2/2014	Party Name: PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00146/AM15/	RLA File :07/24/040/00066/AM14/	Lic.No/Date:0710096215 26.06.2013	Defer Date:06.07.2015

Decision: The representative from MSME informed the committee that they have requested their Bangalore MSME office to provide comments in the case. It was also informed to the committee that copies of relevant papers have already been sent to the MSME Bangalore office. The committee requested the MSME representative to take necessary action so that the comments can be provided expeditiously to the committee. Case is deferred to 06.07.2015.

9	Case No.: 14/15/80-ALC2/2013	Party Name: AUTOMAT IRRIGATION PVT. LTD.	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00270/AM14/	RLA File :05/23/040/00199/AM14/	Lic.No/Date:0510362949 20.08.2013	Defer Date:06.07.2015
Decision: The Committee noted that C&PC was reminded on 02.01.2015 for the comments followed by reminder on 20.03.2015 and another reminder was issued on 18.05.2015 to expedite comments. Case is deferred to 06.07. 2015.				

10	Case No.: 54/15/80-ALC2/2013	Party Name: SEC INDUSTRIES PVT.LTD.	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00310/AM14/	RLA File :09/24/040/00218/AM14/	Lic.No/Date:0910057395 28.08.2013	Defer Date:06.07.2015
Decision: The Committee noted that the reply dated 14.02.2015 has been sent to MSME on 27.02.2015 and decided to remind MSME. Case is deferred to 06.07.2015.				

11	Case No.: 36/15/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00292/AM14/	RLA File :05/23/040/00225/AM14/	Lic. No/Date:0510364996 09.09.2013	Defer Date:06.07.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance. Case is deferred to 06.07.2015.				

12	Case No.: 46/15/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT	Meet No/Date:4/80-ALC2/2015	Status: Deferred
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	LTD(FORMERLY BAKER OIL	26.05.2015	
HQ File :01/80/050/00302/AM14/	RLA File :05/23/040/00245/AM14/	Lic.No/Date:0510366074 19.09.2013	Defer Date:06.07.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance. Case is deferred to 06.07.2015.			

13	Case No.:34/18/80-ALC2/2013	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00364/AM14/	RLA File :03/95/040/00268/AM14/	Lic.No/Date:0310751272 26.09.2013	Defer Date:06.07.2015
Decision: The Committee noted that application of the firm was forwarded to DRDO for comments on 24.11.2014 followed by reminder on 29.04.2015 for comments and decided to remind the DRDO again for comments. Case is deferred to 06.07.2015.				

14	Case No.:21/18/80-ALC2/2013	Party Name:B OTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00351/AM14/	RLA File :05/23/040/00273/AM14/	Lic.No/Date:0510367148 30.09.2013	Defer Date:06.07.2015
Decision : The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the				

DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance.
Case is deferred to 06.07.2015.

15	Case No.:9/18/80-ALC2/2013	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00339/AM14/	RLA File :32/21/040/00111/AM14/	Lic.No/Date:3210068243 07.10.2013	Defer Date:06.07.2015
Decision: The Committee noted that DEIT deficiency letter dated 03.01.2015 has been sent to the firm on 25.03.2015 to furnish reply and decided to issue reminder to the firm to expedite reply. Case is deferred to 06.07.2015.				

16	Case No.:31/18/80-ALC2/2013	Party Name: GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00361/AM14/	RLA File :31/83/040/00126/AM14/	Lic.No/Date:3110060945 30.10.2013	Defer Date:06.07.2015
Decision: The Committee noted that the firm has submitted the DGHC Certificate but has not provided the information to the deficiency letter dated 06.01.2015 followed by reminder dated 20.03.2015 and E-mail dated 24.03.2015 and decided to issue final reminder to expedite reply . Case is deferred to 06.07.2015.				

17	Case No.:4/21/80-ALC2/2013	Party Name: CARDINAL YACHTS	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00400/AM14/	RLA File :03/94/040/00516/AM14/	Lic.No/Date:0310756453 31.10.2013	Defer Date:06.07.2015
Decision: The Committee noted that the firm's reply dated 03.04.2015 did not contain Annexure and decided to ask the firm to furnish Annexure to the reply urgently. Case is deferred to 06.07.2015.				

18	Case No.:20/24/80-ALC2/2013	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00497/AM14/	RLA File :07/24/040/00248/AM14/	Lic.No/Date:0710099453 07.11.2013	Defer Date:06.07.2015
Decision: The Committee noted that copies of decisions of earlier cases were given to MSME and subsequently reminders dated 21.11.2014, 02.01.2015 and 31.03.2015 were also sent to MSME for their comments and decided to issue reminder to expedite comments. Case is deferred to 06.07.2015.				

19	Case No.:14/21/80-ALC2/2013	Party Name: ALSTOM INDIA LIMITED,	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00410/AM14/	RLA File :32/21/040/00141/AM14/	Lic.No/Date:3210070400 28.11.2013	Defer Date:06.07.2015

Decision: The Committee noted that firm's application has been sent to DEIT on 08.05.2015 for comments. Case is deferred to 06.07.2015.

20	Case No.:22/21/80-ALC2/2013	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00418/AM14/	RLA File :05/23/040/00343/AM14/	Lic.No/Date:0510372329 29.11.2013	Defer Date:06.07.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance. Case is deferred to 06.07.2015.				

21	Case No.:17/21/80-ALC2/2013	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Approved
	HQ File :01/80/050/00413/AM14/	RLA File :05/23/040/00373/AM14/	Lic.No/Date:0510373370 12.12.2013	
Decision: The Committee decided to ratify the norms based on the recommendation of DHI vide I.D. Note No. Nil dated 26.05.2015 (copy to be sent to firm and RA). RA may take further action accordingly.				

22	Case No.:1/23/80-ALC2/2013	Party Name: APEX TEST TECHNOLOGIES,	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00427/AM14/	RLA File :07/24/040/00310/AM14/	Lic.No/Date:0710101331 17.01.2014	Defer Date:06.07.2015
Decision: The Committee noted that firm's reply dated 16.03.2015 has been sent to DEIT on 23.03.2015 for comments and decided to issue a reminder to DEIT to expedite comments. Case is deferred to 06.07.2015.				

23	Case No.:21/7/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0710101865	Defer

:01/80/050/00158/AM15/	:07/24/040/00357/AM14/	03.02.2014	Date:06.07.2015
Decision: The Committee noted that the firm's reply dated 18.11.2014 has been sent to MSME on 02.01.2015 followed by reminder dated 19.03.2015 for comments and decided to issue another reminder to MSME to expedite comments. Case is deferred to 06.07.2015.			

Case No.:11/7/80-ALC2/2014	Party Name: SUTURES INDIA PRIVATE LIMITED,	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
HQ File :01/80/050/00148/AM15/	RLA File :07/24/040/00444/AM14/	Lic.No/Date:0710102920 14.03.2014	Defer Date:06.07.2015
24	Decision: The Committee noted that the firms reply dated 08.12.2014 has been sent to C&PC on 30.12.2014 followed by reminder on 31.03.2015 for comments. A consolidated reminder has also been sent to C&PC on 18.05.2015 to expedite comments. Case is deferred to 06.07.2015.		

Case No.:53/22/80-ALC2/2014	Party Name: ENERTECH ENGINEERING PVT LTD	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Approved
HQ File :01/80/050/00534/AM15/	RLA File :09/24/040/00630/AM14/	Lic.No/Date:0910059565 14.03.2014	
25	Decision: The Committee decided to ratify the norms based on the recommendation of MSME ID Note No. 30(189)/14-ME dated 19.01.2015 (copy to be sent to firm and RA). RA may take further action accordingly.		

Case No.:13/7/80-ALC2/2014	Party Name: OMEGA ICEHILL PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Approved
HQ File :01/80/050/00150/AM15/	RLA File :05/24/040/00002/AM15/	Lic.No/Date:0510384078 15.04.2014	
26	Decision: The Committee decided to ratify the norms based on the recommendation of DIPP ID Note No. 12/60/2015-TSW/26 dated 28.05.2015 as under:- "Advance Authorization may be ratified as per General Note- 4 for Engineering Products". RA may take further action accordingly.		

Case No.:31/7/80-ALC2/2014	Party Name: GAS TECH PROCESS ENGINEERING INDIA PVT. LTD.,	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
HQ File :01/80/050/00168/AM15/	RLA File :05/23/040/00468/AM14/	Lic.No/Date:0510384861 24.04.2014	Defer Date:06.07.2015
27	Decision: The Committee decided that the representative of the firm may be called for a Personal Hearing on 08.06.2015 to explain the complete technical details of the case as well as any other		

relevant information sought from them through deficiency letter.
Case is deferred to 06.07.2015.

28	Case No.: 3/7/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00140/AM15/	RLA File :05/23/040/00458/AM14/	Lic.No/Date:0510386490 13.05.2014	Defer Date:06.07.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance. Case is deferred to 06.07.2015.				

29	Case No.: 2/10/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00198/AM15/	RLA File :03/95/040/00038/AM15/	Lic.No/Date:0310781699 15.05.2014	Defer Date:06.07.2015
Decision: The Committee noted that firm's reply sent to DHI on 25.11.2014 followed by reminder on 19.03.2015 for comments and decided to issue another reminder to DHI to expedite comments. Case is deferred to 06.07.2015.				

30	Case No.: 3/10/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Approved
	HQ File :01/80/050/00199/AM15/	RLA File :03/95/040/00039/AM15/	Lic.No/Date:0310781705 15.05.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of DHI U.O. Note No. 3(94)/15-TSW (B)/194 dated 11.05.2015 (copy to be sent to firm and RA). RA may take further action accordingly.				

31	Case No.: 13/10/80-ALC2/2014	Party Name: MIM COMPONENTS (BANGALORE) PVT LTD	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Rejected
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HQ File :01/80/050/00209/AM15/	RLA File :07/24/040/00066/AM15/	Lic.No/Date:0710104564 28.05.2014	
Decision: The Committee decided to reject the case as the firm has not replied to the DIPP deficiency letter issued to them on 20.10.2014, reminder dated 01.01.2015, E-mail 06.01.2015 and final reminder dated 20.03.2015 and was also granted 15 days time to furnish reply with direction to the firm to pay applicable custom duty with interest for EODC. RA may take necessary action accordingly.			

Case No.:47/10/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD.,	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Rejected
HQ File :01/80/050/00243/AM15/	RLA File :07/24/040/00074/AM15/	Lic.No/Date:0710104725 03.06.2014	
32	Decision: The Committee decided to reject the case as the firm has not replied to the MSME deficiency letter issued to them on 16.09.2014, E-mail on 16.09.2015, reminder dated 02.01.2015 and final reminder dated 25.03.2015 and E-mail 30.03.2015 with direction to the firm to pay applicable custom duty with interest for EODC. RA may take necessary action accordingly.		

Case No.:15/10/80-ALC2/2014	Party Name: ARIOLI TEXTILES MACHINERY PVT LTD	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
33	HQ File :01/80/050/00211/AM15/	RLA File :34/21/040/00090/AM15/	Lic.No/Date:3410040214 06.06.2014 Defer Date:06.07.2015
	Decision: The Committee noted that the Firm's reply dated 21.05.2015 sent to MSME on 25.05.2015 for comments and decided to await comments. Case is deferred to 06.07.2015.		

Case No.:6/10/80-ALC2/2014	Party Name: FAIVELEY TRANSPORT RAIL TECHNOLOGIES INDIA LIMITED	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Approved
34	HQ File :01/80/050/00202/AM15/	RLA File :04/24/040/00050/AM15/	Lic.No/Date:0410158506 09.06.2014
	Decision: The Committee decided to ratify the norms based on the recommendation of DHI U.O. Note No. 3(119)/14-TSW (B)/199 dated 12.05.2015 (copy to be sent to firm and RA). RA may take further action accordingly.		

Case No.:39/10/80-ALC2/2014	Party Name: TRIDENT TOOLS LIMITED.	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
35	HQ File :01/80/050/00235/AM15/	RLA File :03/95/040/00177/AM15/	Lic.No/Date:0310784828 09.06.2014 Defer Date:06.07.2015
	Decision: The Committee noted that the reply dated 15.01.2015 given by the firm is not proper and decided to remind the firm to give proper and complete reply to the deficiency letter immediately. Reminder to the firm was issued on 30.03.2015 followed by another reminder on 13.05.2015 and E-		

mail on 21.05.2015 to expedite reply and decided to issue **final** reminder to furnish reply. Case is deferred to 06.07.2015.

36	Case No.: 40/10/80-ALC2/2014	Party Name: TRIDENT TOOLS LIMITED.	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00236/AM15/	RLA File :03/95/040/00176/AM15/	Lic.No/Date:0310784832 09.06.2014	Defer Date:06.07.2015
Decision: The Committee noted that the firm's reply dated 18.04.2015 has been sent to MSME on 07.05.2015 for comments. However, attachments in the reply are missing. Therefore, NC decided to ask the firm to submit attachments of the reply immediately. Case is deferred to 06.07.2015.				

37	Case No.: 35/10/80-ALC2/2014	Party Name: PRANITA ENGINEERING SOLUTIONS PRIVATE LIMITED,	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00231/AM15/	RLA File :07/24/040/00049/AM15/	Lic.No/Date:0710105002 11.06.2014	Defer Date:06.07.2015
Decision: The representative from MSME informed the committee that they have requested their Bangalore MSME office to provide comments in the case. It was also informed to the committee that copies of relevant papers have already been sent to the MSME Bangalore office. The committee requested the MSME representative to take necessary action so that the comments can be provided expeditiously to the committee. Case is deferred to 06.07.2015.				

38	Case No.: 4/19/80-ALC2/2014	Party Name: TOSHIBA JSW POWER SYSTEMS PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00438/AM15/	RLA File :04/24/040/00060/AM15/	Lic.No/Date:0410158680 13.06.2014	Defer Date:06.07.2015
Decision: The Committee noted that firm's reply dated 17.03.2015 has been sent to DHI on 19.05.2015 and decided to comments. The firm has confirmed that the above AA has been obtained for deemed exports, supply is to Kudgi NTPC, Bijapur (Sl.No.37). Case is deferred to 06.07.2015.				

39	Case No.: 21/10/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00217/AM15/	RLA File :05/23/040/00121/AM15/	Lic.No/Date:0510388787 18.06.2014	Defer Date:06.07.2015
Decision: The Committee noted that original drawings of the firm have been sent to DHI on 19.05.2015 for comments. Case is deferred to 06.07.2015.				

40	Case No.: 30/10/80-ALC2/2014	Party Name: GE INDIA INDUSTRIAL PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00226/AM15/	RLA File :31/83/040/00042/AM15/	Lic.No/Date:3110064422 18.06.2014	Defer Date:06.07.2015

Decision: The Committee noted that DHI has been reminded on 20.11.2014, 02.01.2015 and 20.03.2015 to offer comments and decided to send another reminder to DHI to expedite comments. Case is deferred to 06.07.2015.

41	Case No.: 51/10/80-ALC2/2014	Party Name: KERN-LIEBERS SPRINGS & STAMPINGS PVT.LTD,	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Rejected
	HQ File :01/80/050/00247/AM15/	RLA File :07/24/040/00252/AM14/	Lic.No/Date:0710105948 21.07.2014	
Decision: The Committee decided to reject the case as the firm has not replied to the MSME deficiency letter issued to them on 22.01.2015, reminder dated 20.03.2015 and final reminder dated 08.05.2015 with direction to the firm to pay applicable custom duty with interest for EODC. RA may take necessary action accordingly.				

42	Case No.: 2/16/80-ALC2/2014	Party Name: WELD FUSE PVT. LTD .	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00371/AM15/	RLA File :09/24/040/00201/AM15/	Lic.No/Date:0910060710 23.07.2014	Defer Date:06.07.2015
Decision: The Committee noted that hard copy of the application has not been received despite repeated reminders and decided to remind the firm and RA, Hyderabad again. Case is deferred to 06.07.2015.				

43	Case No.: 52/10/80-ALC2/2014	Party Name: CHAK RADER FARM EQUIPMENTS PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Rejected
	HQ File :01/80/050/00248/AM15/	RLA File :09/24/040/00138/AM15/	Lic.No/Date:0910060730 24.07.2014	
Decision: The Committee noted that the firm has not replied to the MSME deficiency letter sent to them on 20.01.2015 followed by reminder on 20.03.2015, E-mail dated 24.03.2015 and final reminder dated 08.05.2015 and E-mail dated 11.05.2015 and decided to reject the case with direction to the firm to pay applicable custom duty with interest for EODC. RA may take necessary action accordingly.				

44	Case No.: 21/19/80-ALC2/2014	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00455/AM15/	RLA File :03/95/040/00378/AM15/	Lic.No/Date:0310787636 05.08.2014	Defer Date:06.07.2015
Decision: The Committee noted that reply dated 22.01.2015 has been sent to MSME on 19.02.2015 and decided to issue another reminder to expedite comments. Case is deferred to 06.07.2015.				

45	Case No.: 7/25/80-ALC2/2014	Party Name: SUNRISE INDUSTRIES (INDIA) LTD	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00607/AM15/	RLA File :34/24/040/00124/AM15/	Lic.No/Date:3410040452 14.08.2014	Defer Date:06.07.2015

Decision: The Committee noted that firm's application has been sent to C&PC on 13.03.2015 followed by reminder dated 18.05.2015 to expedite comments. Case is deferred to 06.07.2015.

46	Case No.: 37/19/80-ALC2/2014	Party Name: KAMAR INFRASTRUCTURE PVT LTD,	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00471/AM15/	RLA File :03/94/040/00449/AM15/	Lic.No/Date:0310788243 21.08.2014	Defer Date:06.07.2015
Decision: The Committee noted that the firm's reply dated 21.04.2015 has been sent to DHI on 08.05.2015 for comments. Case is deferred to 26.05.2015.				

47	Case No.: 40/19/80-ALC2/2014	Party Name: KSS ABHISHEK SAFETY SYSTEMS PVT. LTD,	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Approved
	HQ File :01/80/050/00474/AM15/	RLA File :05/23/040/00206/AM15/	Lic.No/Date:0510390630 21.08.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of DC, MSME ID. Note No. 30(7)/15-ME dated 16.04.2015-ME dated 16.04.2015 (copy to be sent to firm and RA). RA may take further action accordingly.				

48	Case No.: 3/16/80-ALC2/2014	Party Name: ESSAR PROJECTS (INDIA) LTD.	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Approved
	HQ File :01/80/050/00372/AM15/	RLA File :52/24/040/00030/AM15/	Lic.No/Date:5210041204 22.08.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of DIPP ID Note No. 12/60/2015-TSW/48 dated 28.05.2015 as under:- - Quantity of export item may also be specified as "15 Nos." in addition to its weight of 367154 Kgs. - Quantity of import item at Sl. No. 1 may be allowed as 14 Nos.(11810 Kgs.) on net to net basis with accountability clause. - Quantity of import item at Sl. No. 2 may be allowed as 185 Nos.(15359 Kgs.) on net to net basis with accountability clause. - Quantity of import item at Sl. No. 3 may be allowed as 8 Nos.(2214 Kgs.) on net to net basis with accountability clause. - Quantity of import item at Sl. No. 4 may be allowed as 13 Nos.(1351 Kgs.) on net to net basis with accountability clause. - Quantity of import item at Sl. No. 5 may be allowed as 20 Nos.(400 Kgs.) on net to net basis with accountability clause. - Quantity of import item at Sl. No. 6 may be allowed as 20 Nos.(2260 Kgs.) on net to net basis with accountability clause. - Quantity of import item at Sl. No. 7 may be allowed as 20 Nos.(3360 Kgs.) on net to net basis with accountability clause. - Quantity of import item at Sl. No. 8 may be allowed as 20 Nos.(6000 Kgs.) on net to net basis with accountability clause.				

10. Quantity of import item at Sl. No. 9 may be allowed as 20 Nos.(5280 Kgs.) on net to net basis with accountability clause.
11. Quantity of import item at Sl. No. 10 may be allowed as 20 Nos.(2810 Kgs.) on net to net basis with accountability clause.
12. Quantity of import item at Sl. No. 11 may be allowed as 1 No.(3193 Kgs.) on net to net basis with accountability clause.

RA may take further action accordingly.

49	Case No.:19/19/80-ALC2/2014	Party Name: DRESSER-RAND INDIA PRIVATE LIMITED	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00453/AM15/	RLA File :03/94/040/00488/AM15/	Lic.No/Date:0310788390 26.08.2014	Defer Date:06.07.2015
Decision: The Committee noted that the firm has sought time to furnish reply to the DIPP deficiency letter and decided to grant time to send reply and decided to issue final reminder to the firm to expedite reply. Case is deferred to 06.07.2015.				

50	Case No.:1/13/80-ALC2/2014	Party Name: PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00320/AM15/	RLA File :03/95/040/00447/AM15/	Lic.No/Date:0310788538 01.09.2014	Defer Date:06.07.2015
Decision: The Committee noted that the firm has informed that the above mentioned AA has been obtained on repeat basis but has not provided the requisite information. Therefore, NC decided to ask the firm and RA to submit information based on which it was taken. Case is deferred to 06.07.2015.				

51	Case No.:2/22/80-ALC2/2014	Party Name: CARL ZEISS INDIA(BANGALORE)PVT.LTD,	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00483/AM15/	RLA File :07/24/040/00198/AM15/	Lic.No/Date:0710106626 03.09.2014	Defer Date:06.07.2015
Decision: The Committee noted that application of the firm has been sent to C&PC on 30.01.2015 for comments and reminder has been issued to them on 18.05.2015 to expedite comments. Case is deferred to 06.07.2015.				

52	Case No.:2/19/80-ALC2/2014	Party Name: ANUPAM-MHI INDUSTRIES LIMITED	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Approved
	HQ File :01/80/050/00436/AM15/	RLA File :34/24/040/00136/AM15/	Lic.No/Date:3410040509 04.09.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of DHI U.O. Note No. 3(62)/13-TSW (B)/196 dated 28.04.2015 (copy to be sent to firm and RA).F RA may take further action accordingly.				

53	Case No.:20/19/80-ALC2/2014	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:4/80- ALC2/2015	Status: Rejected
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		26.05.2015	
HQ File :01/80/050/00454/AM15/	RLA File :03/94/040/00415/AM15/	Lic.No/Date:0310788788 05.09.2014	
Decision: The Committee decided to reject the case as the firm has not replied to the DIPP deficiency letter issued to them on 09.02.2015, E-mail on 11.02.2015, reminder dated 20.03.2015, E-mail 24.03.2015 and final reminder dated 08.05.2015 and E-mail 11.05.2015 with direction to the firm to pay applicable custom duty with interest for EODC. RA may take necessary action accordingly.			

	Case No.: 63/22/80-ALC2/2014	Party Name: TEXMACO UGL RAIL PRIVATE LIMITED.	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Closed
54	HQ File :01/80/050/00544/AM15/	RLA File :02/24/040/00122/AM15/	Lic.No/Date:0210204936 09.09.2014	
Decision: The Committee noted that the firm vide E-mail dated 21.05.2015 has informed that the above mentioned AA has been cancelled and decided to close the case. RA may take necessary action accordingly.				

	Case No.: 36/19/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
55	HQ File :01/80/050/00470/AM15/	RLA File :03/95/040/00385/AM15/	Lic.No/Date:0310788988 10.09.2014	Defer Date:06.07.2015
Decision: The Committee noted that reply of the firm dated 19.05.2015 has been sent to DIPP on 25.05.2015 for comments. Case is deferred to 06.07.2015.				

	Case No.: 10/19/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Rejected
56	HQ File :01/80/050/00444/AM15/	RLA File :07/24/040/00203/AM15/	Lic.No/Date:0710106685 17.09.2014	
Decision: The Committee decided to reject the case as the firm has not replied to the DEIT deficiency letter sent to them on 19.01.2015, reminder dated 20.03.2015 and final reminder dated 08.05.2015, E-mail dated 11.05.2015 with direction to the firm to pay applicable custom duty with interest for EODC. RA may take necessary action accordingly.				

	Case No.: 29/19/80-ALC2/2014	Party Name: LUMINOUS WATER TECHNOLOGIES PVT LTD	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Approved
57	HQ File :01/80/050/00463/AM15/	RLA File :05/23/040/00231/AM15/	Lic.No/Date:0510391189 17.09.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of DIPP ID Note No. 12/60/2015-TSW/57 dated 28.05.2015 as under:- 1. Description of import item at Sl. No. 19 may be modified as "Flow Restrict Tube(FRT)"				

2. Import items at Sl. No. 11, 25, 29 to 31, 75, 86, 93 to 102, 110, 114, 120 & 121 may be allowed as per packing policy.
3. Quantities of import items at Sl. No. 36 & 37 may be allowed as 1.02 mtr./mtr. content in the export item.
4. Quantities of import items at Sl. No. 52 & 64 may be allowed as on net to net basis instead of 2% wastage claimed by the firm.
5. Quantity of import item at Sl. No. 85 may be allowed as on net to net basis.
6. Quantities of rest of import items may be allowed on net to net basis with accountability clause instead of 2% wastage claimed by the firm.

RA may take further action accordingly.

58	Case No.: 39/22/80-ALC2/2014	Party Name: GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00520/AM15/	RLA File :03/94/040/00580/AM15/	Lic.No/Date:0310789333 17.09.2014	Defer Date:06.07.2015
Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 20.03.2015 and E-mail dated 24.03.2015 followed by reminder dated 08.05.2015, E-mail dated 11.05.2015 and decided to issue final reminder to the firm to furnish reply immediately. Case is deferred to 06.07.2015.				

59	Case No.: 6/22/80-ALC2/2014	Party Name: ZENITH PRECISION PVT LTD .,	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00487/AM15/	RLA File :07/24/040/00209/AM15/	Lic.No/Date:0710106693 18.09.2014	Defer Date:06.07.2015
Decision: The Committee noted that MSME has raised deficiency vide UO No.30 (38)/15-ME dated 25.05.2015 in the firm's application and decided to send it to the firm to furnish reply. Case is deferred to 06.07.2015.				

60	Case No.: 24/22/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00505/AM15/	RLA File :03/95/040/00507/AM15/	Lic.No/Date:0310789522 22.09.2014	Defer Date:06.07.2015
Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 20.03.2015 followed by reminder on 08.05.2015. As the firm has sought time to furnish reply, NC decided to grant time upto June, 2015. Case is deferred to 06.07.2015.				

61	Case No.: 56/22/80-ALC2/2014	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00537/AM15/	RLA File :09/24/040/00285/AM15/	Lic.No/Date:0910061021 24.09.2014	Defer Date:06.07.2015

Decision: The Committee noted that the firm's application has been sent to DHI on 13.01.2015 for comments and additional information submitted by the firm has been sent to DHI on 13.03.2015 for comments and decided to await comments. Case is deferred to 06.07.2015.

62	Case No.:27/19/80-ALC2/2014	Party Name: SPRAYTEC (INDIA) LTD.,	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00461/AM15/	RLA File :05/24/040/00139/AM15/	Lic.No/Date:0510391398 26.09.2014	Defer Date:06.07.2015

Decision: The Committee noted that the firm has not replied to the MSME deficiency letter sent to them on 23.02.2015, E-mail dated 26.02.2015 followed by reminder dated 13.05.2015 and decided to issue final reminder to the firm to expedite reply. Case is deferred to 06.07.2015.

63	Case No.:29/22/80-ALC2/2014	Party Name: POLMOR STEEL PVT LTD	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Approved
	HQ File :01/80/050/00510/AM15/	RLA File :09/24/040/00357/AM15/	Lic.No/Date:0910061038 26.09.2014	

Decision: The Committee decided to ratify the norms based on the recommendation of MSME ID Note No. 30(40)/15-ME dated 28.05.2015 (copy to be sent to firm and RA).

RA may take further action accordingly.

64	Case No.:3/19/80-ALC2/2014	Party Name:ANUPAM INDUSTRIES LTD	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00437/AM15/	RLA File :34/21/040/00291/AM15/	Lic.No/Date:3410040597 30.09.2014	Defer Date:06.07.2015

Decision: The Committee noted that DHI has provided written comments for this case. However, NC noted that the firm vide its E-mail dated 22.05.2015 and letter dated nil has informed that they have sought some amendment in the above mentioned AA from RA and requested for deferment of the case. Accordingly, NC decided to await amendment sheet from the RA. Case is deferred to 06.07.2015.

65	Case No.:7/19/80-ALC2/2014	Party Name:BIRLA FURUKAWA FIBRE OPTICS LIMITED,	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00441/AM15/	RLA File :17/24/040/00084/AM15/	Lic.No/Date:1710005927 30.09.2014	Defer Date:06.07.2015

Decision: The Committee noted that the firm's application has been sent to DOT on 21.11.2014 followed by reminders on 02.01.2015 and 19.03.2015 for comments and decided to send another reminder to them to expedite comments. Case is deferred to 06.07.2015.

66	Case No.:25/19/80-ALC2/2014	Party Name:SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
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HQ File :01/80/050/00459/AM15/	RLA File :56/24/040/00039/AM15/	Lic.No/Date:5610004433 30.09.2014	Defer Date:06.07.2015
Decision: The Committee noted that the firm's reply dated 22.04.2015 has been sent to DIPP on 22.05.2015 for comments and decided to await comments. Case is deferred to 06.07.2015.			

Case No.: 30/19/80-ALC2/2014	Party Name: NANO THERAPEUTICS PVT LTD.	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Rejected
HQ File :01/80/050/00464/AM15/	RLA File :52/24/040/00037/AM15/	Lic.No/Date:5210041249 02.10.2014	
67	Decision: The Committee decided to reject the case as the firm has not replied to the DEIT deficiency letter issued to them on 05.01.2015, followed by DGFT reminder dated 19.01.2015 and final reminder dated 20.03.2015 with direction to the firm to pay applicable custom duty with interest for EODC. RA may take necessary action accordingly.		

Case No.: 39/19/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
HQ File :01/80/050/00473/AM15/	RLA File :05/24/040/00301/AM15/	Lic.No/Date:0510391465 07.10.2014	Defer Date:06.07.2015
68	Decision: The Committee noted that C&PC issued deficiency letter to the firm on 23.12.2014 and reminder on 02.03.2015 to furnish reply. NC also noted that C&PC has again sent a reminder on 25.05.2015 to the firm to furnish detailed information and decided to issue final reminder to the firm to send reply immediately. Case is deferred to 06.07.2015.		

Case No.: 40/22/80-ALC2/2014	Party Name: DRESSER-RAND INDIA PRIVATE LIMITED	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
HQ File :01/80/050/00521/AM15/	RLA File :03/94/040/00631/AM15/	Lic.No/Date:0310789973 07.10.2014	Defer Date:06.07.2015
69	Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 11.02.2015 followed by reminder on 08.05.2015 and E-mail dated 11.05.2015 and decided to issue final reminder to the firm to expedite reply. Case is deferred to 06.07.2015.		

Case No.: 14/19/80-ALC2/2014	Party Name: DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
HQ File :01/80/050/00448/AM15/	RLA File :04/24/040/00142/AM15/	Lic.No/Date:0410159542 08.10.2014	Defer Date:06.07.2015
70	Decision: The Committee noted that the DHI deficiency letter dated 20.04.2015 has been sent to the firm on 08.05.2015 and by E-mail dated 11.05.2015 to furnish reply. NC also noted that firm vide its		

e-mail dated 26.05.2015 has sought time to furnish reply and decided to issue reminder to the firm to submit reply. Case is deferred to 06.07.2015.

71	Case No.:15/19/80-ALC2/2014	Party Name:DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00449/AM15/	RLA File :04/24/040/00141/AM15/	Lic.No/Date:0410159541 08.10.2014	Defer Date:06.07.2015
Decision: The Committee noted that the DHI deficiency letter dated 20.04.2015 has been sent to the firm on 08.05.2015 and by E-mail dated 11.05.2015 to furnish reply. NC also noted that firm vide its e-mail dated 26.05.2015 has sought time to furnish reply and decided to issue reminder to the firm to submit reply. Case is deferred to 06.07.2015.				

72	Case No.:16/19/80-ALC2/2014	Party Name: DOOSAN POWER SYSTEMS INDIA PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00450/AM15/	RLA File :04/24/040/00146/AM15/	Lic.No/Date:0410159543 08.10.2014	Defer Date:06.07.2015
Decision: The Committee noted that the DHI deficiency letter dated 20.04.2015 has been sent to the firm on 08.05.2015 and by E-mail dated 11.05.2015 to furnish reply. NC also noted that firm vide its e-mail dated 26.05.2015 has sought time to furnish reply and decided to issue reminder to the firm to submit reply. Case is deferred to 06.07.2015.				

73	Case No.:28/19/80-ALC2/2014	Party Name: VOITH HYDRO PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00462/AM15/	RLA File :05/24/040/00277/AM15/	Lic.No/Date:0510391512 09.10.2014	Defer Date:06.07.2015
Decision: The Committee noted that the firm has not replied to the DHI deficiency letter sent to the firm on 19.01.2015 followed by reminder dated 30.03.2015, E-mail dated 30.03.2015 and final reminder dated 13.05.2015, E-mail dated 21.05.2015 and decided to grant 15 days time to furnish reply. Case is deferred to 06.07.2015.				

74	Case No.:17/19/80-ALC2/2014	Party Name: IND-SPHINX PRECISION LTD.,	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00451/AM15/	RLA File :22/24/040/00056/AM15/	Lic.No/Date:2210015101 10.10.2014	Defer Date:06.07.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 21.11.2014 for comments followed by reminder on 19.03.2015 and decided to remind MSME. Case is deferred to 06.07.2015.				

75	Case No.:8/22/80-ALC2/2014	Party Name: TRANSASIA BIO MEDICALS LTD.	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310790197	Defer

:01/80/050/00489/AM15/	:03/95/040/00564/AM15/	13.10.2014	Date:06.07.2015
Decision: The Committee noted that the firm has not replied to the DEIT deficiency letter sent to the firm on 11.02.2015 followed by reminder dated 30.03.2015, E-mail dated 17.04.2015 and final reminder dated 12.05.2015, E-mail dated 21.05.2015 and decided to await reply from the firm. Case is deferred to 06.07.2015.			

Case No.:9/19/80-ALC2/2014	Party Name: BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
HQ File :01/80/050/00443/AM15/	RLA File :05/23/040/00299/AM15/	Lic.No/Date:0510391611 16.10.2014	Defer Date:06.07.2015
Decision: The Committee noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations vide letter dated 20.06.2014. The Committee decided to reiterate its earlier decision for the necessary document. The Committee also noted that M/s GE Indian Industrial Private Ltd. was issued an AA No. 3110060945 dated 30.10.2013 for supply of goods in connection with petroleum operations. In this regard, the firm was requested to produce an Essentiality Certificate issued by the Directorate General of Hydrocarbons. The Committee noticed that the firm has produced the requisite certificate issued by the Directorate General of Hydrocarbons on 04.02.2014. The Committee decided that this position should be mentioned in the reminder to the firm. Accordingly, a letter was issued to firm on 02.01.2015 asking them to furnish requisite DGHC Certificate. The Committee further noted that the firm has submitted representations for certain Advance Authorization requesting that they may be granted waiver from submission of the requisite certificate. The Committee also noted that these representations were forwarded to Policy VI Section of the DGFT for taking up the matter with TRU, D/o Revenue, Ministry of Finance. Case is deferred to 06.07.2015.			

Case No.:24/19/80-ALC2/2014	Party Name: SHAKTI PUMPS (INDIA) LTD.,	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
HQ File :01/80/050/00458/AM15/	RLA File :56/24/040/00042/AM15/	Lic.No/Date:5610004450 21.10.2014	Defer Date:06.07.2015
Decision: The Committee noted that the firm's reply dated 22.04.2015 has been sent to DIPP on 22.05.2015 for comments and decided to await comments. Case is deferred to 06.07.2015.			

Case No.:62/22/80-ALC2/2014	Party Name: VEELINE MEDIA LTD.	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Approved
HQ File :01/80/050/00543/AM15/	RLA File :02/24/040/00188/AM13/	Lic.No/Date:0210205081 21.10.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of DIPP ID Note No. 12/60/2015-TSW/78 dated 28.05.2015 as under:- 1. Total net of export products may be specified as 61.971 MT. 2. Quantities of import items at Sl. No. 1 to 4, 8 to 10 & 12 may be allowed on net to net basis with accountability clause.			

3. Word "Relevant" may be prefixed with the description of import items at Sl. No. 5 & 11.
4. Quantity of import item at Sl. No. 5 may be allowed as applied for i.e. 1428 Kgs. inclusive of 0.5 % wastage as claimed by the firm.
5. Quantity of import item at Sl. No. 6 may be allowed as 1.02 Kgs./Kg. content in the export product as claimed by the firm.
6. Word "namely, Side Panel, support bar, control panel PPG, Front Panel clip, Upper hinge, Upper seal-white, Lower seal-white, Bottom base, Middle base" may be suffixed with the description of import item at Sl. No. 7 and its quantity may be allowed as 6853 Kgs.(31500 Nos.) on net to net basis.
7. Quantity of import item at Sl. No. 11 may be allowed as 1715 Kgs. as 1.02 Kgs./Kg. content in the export product as claimed by the firm

RA may take further action accordingly.

Case No.: 54/22/80-ALC2/2014	Party Name: FRIZAIR PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Approved
HQ File :01/80/050/00535/AM15/	RLA File :09/24/040/00179/AM15/	Lic.No/Date:0910061138 27.10.2014	

Decision: The Committee decided to ratify the norms based on the recommendation of DIPP ID Note No. 12/60/2015-TSW/79 dated 28.05.2015 as under:-

- Quantity of export item may be specified as 56450 Nos.(50805 Kgs.)
- Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1, 2 & 3.
- Taking clue from SION C-1175, quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs./Kg. content in the export products.
- Quantity of import item at Sl. No. 2 may be allowed as 1.01 Kgs./Kg. content in the export products as claimed by the firm.
- Taking clue from SION C-1175, quantity of import item at Sl. No. 3 may be allowed as 1.02 Kgs./Kg. content in the export products.
- Quantity of import item at Sl. No. 4 may be allowed upto 0.5% of FOB value of export as per SION C-1175.
- Import item at Sl. No. 5 may be allowed on net to net basis with accountability clause.

RA may take further action accordingly.

Case No.:55/22/80-ALC2/2014	Party Name:FRIZAIR PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Approved
HQ File :01/80/050/00536/AM15/	RLA File :09/24/040/00177/AM15/	Lic.No/Date:0910061137 27.10.2014	
80	Decision: The Committee decided to ratify the norms based on the recommendation of DIPP ID Note No. 12/60/2015-TSW/80 dated 28.05.2015 as under:- 1. Word "Relevant" may be prefixed with the description of import items at Sl. Nos. 1, 2 & 3. 2. Taking clue from SION C-1175, quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs./Kg. content in the export products. 3. Quantity of import item at Sl. No. 2 may be allowed as 1.01 Kgs./Kg. content in the export		

- products as claimed by the firm.
4. Taking clue from SION C-1175, quantity of import item at Sl. No. 3 may be allowed as 1.02 Kgs./Kg. content in the export products.
 8. Quantity of import item at Sl. No. 4 may be allowed upto 0.5% of FOB value of export as per SION C-1175.
 9. Import item at Sl. No. 5 may be allowed on net to net basis with accountability clause.

RA may take further action accordingly.

81	Case No.: 10/22/80-ALC2/2014	Party Name: STERICAT GUTSTRINGS PVT. LTD.	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00491/AM15/	RLA File :05/24/040/00340/AM15/	Lic.No/Date:0510391866 05.11.2014	Defer Date:06.07.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 and reminder has been issued to them on 18.05.2015 to expedite comments. Case is deferred to 06.07.2015.				

82	Case No.: 11/25/80-ALC2/2014	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00611/AM15/	RLA File :07/24/040/00263/AM15/	Lic.No/Date:0710106920 10.11.2014	Defer Date:06.07.2015
Decision: The Committee noted that the firm's application has been sent to MSME on 12.02.2015 and decided to issue reminder to expedite comments. Case is deferred to 06.07.2015.				

83	Case No.: 32/22/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00513/AM15/	RLA File :05/24/040/00359/AM15/	Lic.No/Date:0510391954 12.11.2014	Defer Date:06.07.2015
Decision: The Committee noted that the firm has provided requisite information to the C&PC vide letter dated 03.04.2015 for comments and reminder has been issued to them on 18.05.2015 to expedite comments. Case is deferred to 06.07.2015.				

84	Case No.: 2/25/80-ALC2/2014	Party Name: UNIRAY MEDICAL LLP	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00602/AM15/	RLA File :03/95/040/00643/AM15/	Lic.No/Date:0310790969 12.11.2014	Defer Date:06.07.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 27.02.2015 followed by a consolidated reminder dated 18.05.2015 and reminder has been issued to them on 18.05.2015 to expedite comments. Case is deferred to 06.07.2015.				

85	Case No.:33/22/80-ALC2/2014	Party Name: POLY MEDICURE LTD.	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00514/AM15/	RLA File :05/24/040/00367/AM15/	Lic.No/Date:0510391973 13.11.2014	Defer Date:06.07.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 27.02.2015 followed by a consolidated reminder dated 18.05.2015 and decided to await comments. Case is deferred to 06.07.2015.				

86	Case No.:50/22/80-ALC2/2014	Party Name: AYAAPPA CNC PVT.LTD,	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Approved
	HQ File :01/80/050/00531/AM15/	RLA File :07/24/040/00277/AM15/	Lic.No/Date:0710106964 13.11.2014	
Decision: It is observed while issuing the Advance Authorization Export / Import items mentioned is Aircraft Components. List of Components however, has not been attached along with AA. Applicant has supplied list of Aircraft Components which are to be export / import items in the advance authorization. MSME has calculated the requirement of inputs quantities based on this list of Aircraft Components. Hence this list may be added by RA as a part of detailed export items. The Committee decided to ratify the norms based on the recommendation of MSME UO Note No. 30(39)/15-ME dated 27.05.2015 (copy to be sent to firm and RA). RA may take further action accordingly.				

87	Case No.:7/22/80-ALC2/2014	Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00488/AM15/	RLA File :05/24/040/00369/AM15/	Lic.No/Date:0510391990 14.11.2014	Defer Date:06.07.2015
Decision: The Committee noted that the firm's reply dated 22.05.2015 is being sent to DIPP for comments. Case is deferred to 06.07.2015.				

88	Case No.:35/22/80- ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Approved
	HQ File :01/80/050/00516/AM15/	RLA File :05/23/040/00354/AM15/	Lic.No/Date:0510392009 14.11.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of DHI vide UO No. 3(24)/15-TSW (B)/2051 dated 01.05.2015 (copy to be sent to firm and RA). RA may take further action accordingly.				

89	Case No.:10/25/80- ALC2/2014	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
	HQ File	RLA File	Lic.No/Date:0310791200	Defer

:01/80/050/00610/AM15/	:03/94/040/00763/AM15/	18.11.2014	Date:06.07.2015
Decision: The Committee noted that DIPP vide its Note No. 12/23/2015-TSW/119 dated 03.03.2015 have furnished the written comments. The Committee further noted that the firm has been asked to furnish a certificate from the duly authorized officer of Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas to the effect that the said goods are required for petroleum operations. Case is deferred to 06.07.2015.			

Case No.: 64/22/80-ALC2/2014	Party Name: HUSCO HYDRAULICS PVT.LTD.	Meet No/Date: 4/80-ALC2/2015 26.05.2015	Status: Closed
HQ File :01/80/050/00545/AM15/	RLA File :03/94/040/00714/AM15/	Lic.No/Date: 0310791228 19.11.2014	
90	Decision : The Committee noted that RA, Mumbai vide its e-mail dated 19.05.2015 has informed that the above mentioned AA has been issued on Net to Net basis and decided to close the case. RA may take further action accordingly.		

Case No.: 37/22/80-ALC2/2014	Party Name: BIO - TECH VISION CARE PVT.LTD	Meet No/Date: 4/80-ALC2/2015 26.05.2015	Status: Deferred
HQ File :01/80/050/00518/AM15/	RLA File :08/24/040/00318/AM15/	Lic.No/Date: 0810133876 20.11.2014	Defer Date: 06.07.2015
91	Decision : The Committee noted that the firm's application has been sent to C&PC on 13.01.2015 followed by reminder dated 19.03.2015 and reminder has been issued to them on 18.05.2015 to expedite comments. Case is deferred to 06.07.2015.		

Case No.: 58/22/80-ALC2/2014	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date: 4/80-ALC2/2015 26.05.2015	Status: Deferred
HQ File :01/80/050/00539/AM15/	RLA File :02/24/040/00170/AM15/	Lic.No/Date: 0210205202 20.11.2014	Defer Date: 06.07.2015
92	Decision : The Committee noted that the firm's reply dated 08.04.2015 has been sent to MSME on 13.04.2015. However, MSME representative present in the meeting has informed that the reply is incomplete. Therefore, NC decided to issue a reminder to the firm on 08.05.2015 to provide required and proper information immediately. Case is deferred to 06.07.2015.		

Case No.: 59/22/80-ALC2/2014	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date: 4/80-ALC2/2015 26.05.2015	Status: Deferred
HQ File :01/80/050/00540/AM15/	RLA File :02/24/040/00168/AM15/	Lic.No/Date: 0210205201 20.11.2014	Defer Date: 06.07.2015
93	Decision : The Committee noted that the firm's reply dated 08.04.2015 has been sent to MSME on 13.04.2015. However, MSME representative present in the meeting has informed that the reply is		

incomplete. Therefore, NC decided to issue a reminder to the firm on 08.05.2015 to provide required and proper information immediately.
Case is deferred to 06.07.2015.

94	Case No.: 60/22/80-ALC2/2014	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date: 4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00541/AM15/	RLA File :02/24/040/00169/AM15/	Lic.No/Date: 0210205203 20.11.2014	Defer Date: 06.07.2015
Decision : The Committee noted that the firm's reply dated 08.04.2015 has been sent to MSME on 13.04.2015. However, MSME representative present in the meeting has informed that the reply is incomplete. Therefore, NC decided to issue a reminder to the firm on 08.05.2015 to provide required and proper information immediately. Case is deferred to 06.07.2015.				

95	Case No.: 61/22/80-ALC2/2014	Party Name: KYOCERA CTC PRECISION TOOLS PRIVATE LIMITED	Meet No/Date: 4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00542/AM15/	RLA File :02/24/040/00167/AM15/	Lic.No/Date: 0210205200 20.11.2014	Defer Date: 06.07.2015
Decision : The Committee noted that the firm's reply dated 08.04.2015 has been sent to MSME on 13.04.2015. However, MSME representative present in the meeting has informed that the reply is incomplete. Therefore, NC decided to issue a reminder to the firm on 08.05.2015 to provide required and proper information immediately. Case is deferred to 06.07.2015.				

96	Case No.: 12/25/80-ALC2/2014	Party Name: MARINE FRONTIERS PVT. LTD.	Meet No/Date: 4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00612/AM15/	RLA File :03/95/040/00679/AM15/	Lic.No/Date: 0310791268 20.11.2014	Defer Date: 06.07.2015
Decision: The Committee noted that the firm has not replied to the MSME deficiency letter sent to the firm on 12.05.2015 and decided to issue a reminder to the firm to furnish reply. Case is deferred to 06.07.2015.				

97	Case No.: 27/22/80-ALC2/2014	Party Name: LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date: 4/80-ALC2/2015 26.05.2015	Status: Approved
	HQ File :01/80/050/00508/AM15/	RLA File :05/23/040/00364/AM15/	Lic.No/Date: 0510392113 24.11.2014	
Decision : The Committee decided to ratify the norms based on the recommendation of DIPP ID Note No. 12/60/2015-TSW/97 dated 28.05.2015 as under:- Taking clue from SION C-814, Advance Authorization may be ratified as under:				
- Quantities of import items at Sl. No. 1, 2, 3 & 5 may be allowed on net to net basis with accountability clause. - Quantity of import item at Sl. No. 4 may be allowed as 1.01 Kgs./Kg. content in the export				

products.

3. Quantity of import item at Sl. No. 6 may be allowed as 1.02 Kgs./Kg. content in the export products.
4. Quantity of import item at Sl. No. 7 may be allowed as 1.02 Kgs./Kg. content in the export products as claimed by the firm.

RA may take further action accordingly.

Case No.: 28/22/80-ALC2/2014	Party Name: LLOYD ELECTRIC & ENGG. LTD.	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Approved
HQ File :01/80/050/00509/AM15/	RLA File :05/23/040/00366/AM15/	Lic.No/Date:0510392114 24.11.2014	

Decision : The Committee decided to ratify the norms based on the recommendation of DIPP ID Note No. 12/60/2015-TSW/98 dated 28.05.2015 as under:-
Taking clue from SION C-548, Advance Authorisation may be ratified as under:

- 98
1. Quantities of import items at Sl. No. 1 & 3 to 6 may be allowed on net to net basis with accountability clause.
 2. Quantity of import item at Sl. No. 2 may be allowed as 1.01 Kgs./Kg. content in the export products.
 3. Quantity of import item at Sl. No. 7 may be allowed as 1.02 Kgs./Kg. content in the export products.
 4. Quantity of import item at Sl. No. 8 may be allowed as 1.02 Kgs./Kg. content in the export products as claimed by the firm.

RA may take further action accordingly.

Case No.: 43/22/80-ALC2/2014	Party Name: ALPINE COILS LLP	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Approved
HQ File :01/80/050/00524/AM15/	RLA File :04/24/040/00218/AM15/	Lic.No/Date:0410159777 24.11.2014	

Decision : The Committee decided to ratify the norms based on the recommendation of DIPP ID Note No. 12/60/2015-TSW/99 dated 28.05.2015 as under:-

- 99
1. Word "Finned Heat Exchangers for Fan Coil Unit" may be added with the description of export items at Sl. No. 1 to 3.
 2. Word "Finned Heat Exchangers for Air Handling Unit" may be added with the description of export items at Sl. No. 4 to 55.
 3. Quantities of export items from Sl. No. 1 to 55 may also be specified in Nos. as under in addition to their weights :

Sl. No.	Quantity (In Nos.)	Sl. No.	Quantity (In Nos.)	Sl. No.	Quantity (In Nos.)	Sl. No.	Quantity (In Nos.)
1	540	15	1	29	1	43	2
2	450	16	1	30	1	44	2
3	360	17	9	31	1	45	1
4	1	18	3	32	1	46	1
5	1	19	1	33	1	47	1
6	1	20	2	34	1	48	1

7	2	21	1	35	1	49	1
8	2	22	1	36	1	50	2
9	1	23	1	37	1	51	2
10	9	24	1	38	1	52	1
11	1	25	2	39	1	53	2
12	1	26	1	40	1	54	3
13	1	27	1	41	1	55	1
14	3	28	1	42	1		

4. Taking clue from SION C-1175, quantities of import items at Sl. No. 1, 3 & 5 may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 1, 2 & 3 respectively.
5. Quantities of import items at Sl. No. 2, 4, & 6 may also be specified as 1080 Nos., 900 Nos. & 720 Nos. respectively and may be allowed on net to net basis with accountability clause in export items at Sl. No. 1, 2 & 3 respectively.
6. Taking clue from SION C-1175, quantities of import items at Sl. No. 7 to 58 may be allowed as 1.01 Kgs./Kg. content in the export products at Sl. No. 4 to 55 respectively.

RA may take further action accordingly.

100	Case No.: 49/22/80-ALC2/2014	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Approved
	HQ File :01/80/050/00530/AM15/	RLA File :05/23/040/00367/AM15/	Lic.No/Date:0510392119 24.11.2014	
Decision : The Committee decided to ratify the norms based on the recommendation of DHI vide I.D. Note No. Nil dated 26.05.2015 (copy to be sent to firm and RA).				
RA may take further action accordingly.				

101	Case No.: 20/25/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00620/AM15/	RLA File :03/95/040/00609/AM15/	Lic.No/Date:0310791356 24.11.2014	Defer Date:06.07.2015
Decision: The Committee noted that the firm has not replied to the DIPP deficiency letter sent to them on 20.03.2015 followed by reminder on 08.05.2015. As the firm has sought time to furnish reply, NC decided to remind the firm to furnish the deficient information. Case is deferred to 06.07.2015.				

102	Case No.: 15/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00496/AM15/	RLA File :05/24/040/00371/AM15/	Lic.No/Date:0510392133 25.11.2014	Defer Date:06.07.2015
Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed reminder on 30.03.2015 for comments and decided to remind the C&PC to expedite comments. Case is deferred to 06.07.2015.				

103	Case No.:16/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00497/AM15/	RLA File :05/24/040/00370/AM15/	Lic.No/Date:0510392132 25.11.2014	Defer Date:06.07.2015
	Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed reminder on 30.03.2015 for comments and reminder has been issued on 18.05.2015 to expedite comments. Case is deferred to 06.07.2015.			

104	Case No.:17/22/80-ALC2/2014	Party Name: SPIROTECH HEAT EXCHANGERS PVT. LTD.	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Approved
	HQ File :01/80/050/00498/AM15/	RLA File :05/24/040/00357/AM15/	Lic.No/Date:0510392131 25.11.2014	
	Decision : The Committee decided to ratify the norms based on the recommendation of DIPP ID Note No. 12/60/2015-TSW/104 dated 28.05.2015 as under:- - Following may be suffixed with the description of export items “(a) Condenser Coil(BSH)-1,20,000 Nos. -190080 Kgs., (b) Condenser Coil (Blissfield)-400 Nos. -938.8 Kgs. & (c)Condenser Coil (Cancoil)- 400 Nos. -1262 Kgs.” - Word “Relevant” may be prefixed with the descriptions of import items at Sl. No. 1 to 3. - Quantity of import item at Sl. No. 1 may be allowed as 1.01 Kgs./Kg. content in the export products as per SION C-1175. - Quantity of import item at Sl. No. 2 may be allowed as 1.02 Kgs./Kg. content in the export products as per SION C-1175. - Quantity of import item at Sl. No. 3 may be allowed as 1.02 Kgs./Kg. content in the export products at Sl. No. (b) above. - Import item at Sl. No. 4 may be allowed upto 0.5 % of FOB value of export products as per SION C-1175. RA may take further action accordingly.			

105	Case No.:19/22/80-ALC2/2014	Party Name: VITROMED HEALTHCARE	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00500/AM15/	RLA File :05/24/040/00387/AM15/	Lic.No/Date:0510392134 25.11.2014	Defer Date:06.07.2015
	Decision: The Committee noted that the firm's application has been sent to C&PC on 15.01.2015 followed reminder on 30.03.2015 for comments and reminder has been issued to them on 18.05.2015 to expedite comments. Case is deferred to 06.07.2015.			

106	Case No.:23/22/80-ALC2/2014	Party Name: MOTHERSON SUMI SYSTEMS LTD.,	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
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HQ File :01/80/050/00504/AM15/	RLA File :05/24/040/00382/AM15/	Lic.No/Date:0510392129 25.11.2014	Defer Date:06.07.2015
Decision: The Committee noted that the firm has not replied to the C&PC deficiency letter dated 02.03.2015 directly sent to them. DGFT reminder was issued to firm on 08.05.2015 and NC decided to send final reminder to the firm to furnish reply immediately. Case is deferred to 06.07.2015.			

107	Case No.: 26/22/80-ALC2/2014	Party Name:POLY MEDICURE LTD.	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00507/AM15/	RLA File :05/24/040/00377/AM15/	Lic.No/Date:0510392135 25.11.2014	Defer Date:06.07.2015
	Decision: The Committee noted that the firm's reply dated 20.05.2015 has been sent to C&PC on 25.05.2015 for comments. Case is deferred to 06.07.2015.			

108	Case No.: 21/22/80-ALC2/2014	Party Name: LUMINOUS WATER TECHNOLOGIES PVT LTD	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00502/AM15/	RLA File :05/23/040/00359/AM15/	Lic.No/Date:0510392156 26.11.2014	Defer Date:06.07.2015
	Decision: The Committee noted that the firm's reply has been received and is being sent to DIPP for comments. Case is deferred to 06.07.2015.			

109	Case No.: 31/22/80-ALC2/2014	Party Name:LUMINOUS WATER TECHNOLOGIES PVT LTD	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00512/AM15/	RLA File :05/23/040/00358/AM15/	Lic.No/Date:0510392155 26.11.2014	Defer Date:06.07.2015
	Decision: The Committee noted that the firm's reply has been received and is being sent to DIPP for comments. Case is deferred to 06.07.2015.			

110	Case No.: 52/22/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Approved
	HQ File :01/80/050/00533/AM15/	RLA File :05/23/040/00371/AM15/	Lic.No/Date:0510392154 26.11.2014	
	Decision : The Committee decided to ratify the norms based on the recommendation of DIPP ID Note No. 12/60/2015-TSW/110 dated 28.05.2015 as under:- 1. Net empty weights of export items at Sl. No. 1 & 2 may be specified as 191 MT & 209.2 MT respectively. 2. Quantity of import item at Sl. No. 1 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as 38924 Kgs. inclusive of 38.3 % wastage after taking 20 % recovery from scrap.			

3. Quantity of import item at Sl. No. 2 may be allowed as 12 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 33552 Kgs. inclusive of 4.87 % wastage.
4. Quantity of import item at Sl. No. 3 may be allowed as 4 Nos. on net to net basis. Duty free weight of this item may be allowed as applied for i.e. 35990 Kgs. inclusive of 4.17 % wastage.
5. Word "Relevant" may be prefixed with the description of import items at Sl. No. 4 & 5.
6. Quantity of import item at Sl. No. 4 may be allowed as 175388 Kgs. (147239 Meters) inclusive of 2 % wastage.
7. Quantity of import item at Sl. No. 5 may be allowed as 1.0417 Kgs/Kg. content in the export products as claimed by the firm.
8. Quantities of import items at Sl. No. 6, 7, 8 & 9 (Welding consumables) may be allowed as applied for i.e 110 Kgs., 1274 Kgs., 1258 Kgs. & 1258 Kgs. respectively.

RA may take further action accordingly.

111	Case No.: 15/25/80-ALC2/2014	Party Name: MARINE FRONTIERS PVT. LTD.	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00615/AM15/	RLA File :03/95/040/00696/AM15/	Lic.No/Date:0310791483 27.11.2014	Defer Date:06.07.2015
Decision: The Committee noted that MSME deficiency letter has been sent to firm on 12.05.2015 to furnish reply. Case is deferred to 06.07.2015.				

112	Case No.: 16/25/80-ALC2/2014	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00616/AM15/	RLA File :03/95/040/00665/AM15/	Lic.No/Date:0310791484 27.11.2014	Defer Date:06.07.2015
Decision: The Committee noted that the firm's application has been sent to DRDO on 17.03.2015 and decided to await comments. Case is deferred to 06.07.2015.				

113	Case No.: 57/22/80-ALC2/2014	Party Name: ISGEC HEAVY ENGINEERING LIMITED	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Approved
	HQ File :01/80/050/00538/AM15/	RLA File :05/23/040/00393/AM15/	Lic.No/Date:0510392240 02.12.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of DHI vide U.O. No. 3(23)/15-TSW (B)/186 dated 27.04.2015 (copy to be sent to firm and RA).				
RA may take further action accordingly.				

114	Case No.: 3/25/80-ALC2/2014	Party Name: TEMA INDIA LIMITED	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
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HQ File :01/80/050/00603/AM15/	RLA File :03/95/040/00709/AM15/	Lic.No/Date:0310791613 02.12.2014	Defer Date:06.07.2015
Decision: The Committee noted that the firm has not replied to DIPP deficiency letter sent by E-mail on 30.03.2015 which was also issued by hand on 31.03.2015 followed by reminder on 13.05.2015, e-mail 21.05.2015 and decided to await reply. Case is deferred to 06.07.2015.			

Case No.:45/22/80-ALC2/2014	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Approved
115 HQ File :01/80/050/00526/AM15/	RLA File :04/24/040/00231/AM15/	Lic.No/Date:0410159838 04.12.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of DIT vide U.O. No.17 (2)/2015-IPHW dated 16.04.2015 (copy to be sent to firm and RA). RA may take further action accordingly.			

Case No.:1/22/80-ALC2/2014	Party Name: FREEDOM OPHTHALMIC PRIVATE LIMITED,	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
116 HQ File :01/80/050/00482/AM15/	RLA File :04/24/040/00233/AM15/	Lic.No/Date:0410159847 05.12.2014	Defer Date:06.07.2015
Decision: The Committee noted that the firm's reply dated 30.04.2015 has been sent to C&PC on 08.05.2015 for comments and decided to await comments. Case is deferred to 06.07.2015.			

Case No.:1/25/80-ALC2/2014	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
117 HQ File :01/80/050/00601/AM15/	RLA File :03/95/040/00346/AM15/	Lic.No/Date:0310791732 05.12.2014	Defer Date:06.07.2015
Decision: The Committee noted that the firm's application has been sent to DEIT on 27.02.2015 and decided to remind the DEIT to expedite comments. Case is deferred to 06.07.2015.			

Case No.:4/25/80-ALC2/2014	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Approved
118 HQ File :01/80/050/00604/AM15/	RLA File :03/95/040/00750/AM15/	Lic.No/Date:0310791748 05.12.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of MSME vide U.O. No.30 (230)/14-ME dated 28.05.2015 (copy to be sent to firm and RA). RA may take further action accordingly.			

119	Case No.:5/25/80-ALC2/2014	Party Name:	Meet No/Date:4/80-	Status:
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		UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	ALC2/2015 26.05.2015	Approved
	HQ File :01/80/050/00605/AM15/	RLA File :03/95/040/00742/AM15/	Lic.No/Date:0310791730 05.12.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of MSME vide U.O. No.30 (232)/14-/ME dated 28.05.2015 (copy to be sent to firm and RA). RA may take further action accordingly.				

120	Case No.:6/25/80-ALC2/2014	Party Name: UNDERCARRIAGE AND TRACTOR PARTS PVT.LTD.	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Approved
	HQ File :01/80/050/00606/AM15/	RLA File :03/95/040/00738/AM15/	Lic.No/Date:0310791731 05.12.2014	
Decision: The Committee decided to ratify the norms based on the recommendation of MSME vide U.O. No.30 (232)/14-/ME dated 28.05.2015 (copy to be sent to firm and RA). RA may take further action accordingly.				

121	Case No.:9/25/80-ALC2/2014	Party Name: BANCO PRODUCTS (INDIA) LIMITED	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00609/AM15/	RLA File :34/24/040/00223/AM15/	Lic.No/Date:3410040806 17.12.2014	Defer Date:06.07.2015
Decision: The Committee noted that firm's application has been sent to MSME on 12.02.2015 for comments and decided to remind the MSME to expedite comments. Case is deferred to 06.07.2015.				

122	Case No.:13/25/80-ALC2/2014	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00613/AM15/	RLA File :34/24/040/00236/AM15/	Lic.No/Date:3410040816 18.12.2014	Defer Date:06.07.2015
Decision: The Committee noted that firm's application has been sent to MSME on 12.02.2015 for comments and decided to issue reminder to expedite comments. Case is deferred to 06.07.2015.				

123	Case No.:14/25/80-ALC2/2014	Party Name: NETAFIM IRRIGATION INDIA PVT.LTD.	Meet No/Date:4/80- ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00614/AM15/	RLA File :34/24/040/00235/AM15/	Lic.No/Date:3410040815 18.12.2014	Defer Date:06.07.2015
Decision: The Committee noted that firm's application has been sent to MSME on 12.02.2015 for comments and decided to issue reminder to expedite comments. Case is deferred to 06.07.2015.				

124	Case No.:1/4/80-ALC2/2015	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:4/80-ALC2/2015 26.05.2015	Status: Deferred
	HQ File :01/80/050/00072/AM16/	RLA File :61/24/040/00089/AM15/	Lic.No/Date:6110001281 12.03.2015	Defer Date:06.07.2015
	Decision: The Committee noted that firm's application has been sent to DHI on 22.05.2015 for comments. Case is deferred to 06.07.2015.			

Sl.No.104

Case No. A - 01	M/s. LMT (India) Pvt. Ltd.,	HQF.No.01/80/162/00357/AM15/DES.I	Lic. No. & date 3110065131 dt.09.12.2014
Meeting No.04/16		RA.F.No.31/83/039/00003/AM15	
Date: 26.05.2015		Ratification of norms under Para 4.24A(a) (iv) for annual requirement.	

Decision: The Committee noted that the DHI deficiency letter has been sent to firm on 24.04.2015 and decided to issue a reminder to firm to expedite reply.
Case is deferred to 06.07.2015

Sl.No.105

Case No. A/R-61	M/s. United Drilling Tools Ltd., Delhi	HQF.No.01/80/050/00397/AM10/DES.I	Lic. No. & date 0510249707 dt.22.09.2009
Meeting No.04/16		RA.F.No.05/24/040/00318/AM10	
Date: 26.05.2015		Revision of norms	

Decision : The Committee noted that the firm has been requested vide letter dated 15.09.2014 and 02.01.2015 to submit the requisite certificate from the Directorate General of Hydrocarbons, which has not yet been received. The Committee further noted that firm has informed that they are arranging DGHC certificate and decided to await reply from the firm.
Case is deferred to 06.07.2015.

S.No.106

Case No. A/R-49	M/s. Larsen &Toubro Ltd., Mumbai	HQF.No.01/80/050/00245/AM11/DES.I	Lic. No. & date 0310557677 dt.29.01.2010
Meeting No.04/16		RA.F.No.03/95/040/00712/AM10	
Date: 26.05.2015		Amendment in quantities / addition of additional import items	

Decision: The Committee noted that the firm's reply dated 08.04.2015 has been sent to DIPP on 13.04.2015 for comments and also asked the firm to submit the requisite certificate from the Directorate General of Hydrocarbons. However, representative of DIPP present in the meeting informed that the norms in this case have already been finalized and now the matter pertains to requisite certificate from Directorate General of Hydro Carbon and therefore, no comments are due from them. NC decided to issue Final reminder to the firm to provide DGHC certificate immediately.

Case is deferred to 06.07.2015.

S.No.107

Case No. A/R-35	M/s. Life Long	HQF.No.01/80/050/00482/AM09/DES.I	Lic. No. & date
Meeting No.04/16	India Ltd.,	RA.F.No.05/24/040/00099/AM09	0510222158
Date: 26.05.2015	Gurgaon	Description of import item not mentioned in bill of Entry	dt.13.06.2008

Decision: The Committee decided to reject the case as the firm has not replied to the DHI deficiency letter issued to them on 20.10.2014, reminder dated 02.01.2015 and final reminder dated 20.03.2015 with direction to the firm to pay applicable custom duty with interest for EODC.

RA may take necessary action accordingly.

S.No.108

Case No. A/R-93	M/s. Gas Tech	HQF.No.01/80/050/00575/AM13/DES.I	Lic. No. & date
Meeting No.04/16	Engineering	RA.F.No.05/23/040/00447/AM13	0510345184
Date: 26.05.2015	(India) Pvt. Ltd., Faridabad	Request for revision of norms	dt.07.02.2013

Decision: The Committee noted that firm's reply dated 13.04.2015 has been sent to DIPP on 01.05.2015 and it was decided to discuss this case with the firm's representative during persona hearing in another case at Sl.No.27 of this agenda.

Case is deferred to 06.07.2015.

S.No.109

Case No. A/R-94	M/s. Godrej & Boyce Mfg. Co. Ltd., Mumbai	HQF.No.01/80/050/00818/AM10/DES.I	Lic. No. & date
Meeting No.04/16		RA.F.No.03/94/040/00738/AM07 RA.F.No.03/94/040/012188/AM08 RA.F.No.03/94/040/00189/AM09 RA.F.No.03/94/040/00717/AM09 RA.F.No.03/94/040/01010/AM10 RA.F.No.03/94/040/01334/AM08	(i) 0310403017 dt.10.09.2006 (ii) 0310465595 dt.19.03.2008 (iii) 0310472348 dt.29.05.2008 (iv) 0310492142 dt.27.10.2008 (v) 0310561529 dt.23.02.2010 (vi) 0310466996 dt.02.04.2008
Date: 26.05.2015		Request for revision/amendment of norms	

Decision: The Committee decided to revise/amend the norms for AA No.0301403017 dated 10.09.2006 based on the recommendation of DIPP ID Note No. 12/60/2015-TSW/94(1)-AR dated 28.05.2015 as under:-

1. As firm has actually imported forgings/Flanges covered in import item at Sl. No. 6 in raw condition i.e. without machining and drilling, its quantity may be allowed 64 Nos. on net to net basis. Duty free weight of this item may be allowed as 263818 Kgs. inclusive of 20 % wastage after taking 20 % recovery from scrap.
2. For revision in the quantity of import item at Sl. No. 12 to 14 (Welding consumables) firm may be asked to furnish information in respect of Sl. No. 14 of Standard Deficiency Format.

The Committee decided to revise/amend the norms for AA No. 0310465595 dt.19.03.2008 based on the recommendation of DIPP ID Note No. 12/60/2015-TSW/94(2)-AR dated 28.05.2015 as under:-

1. Net empty weight of each export item at Sl. No. 1, 2 & 3 may be modified as 26.02 MT.
2. Net empty weight of each export item at Sl. No. 4, 5 & 6 may be modified as 86.4 MT.
3. Net empty weight of export item at Sl. No. 7 may be modified as 53.1 MT.
4. Net empty weight of each export item at Sl. No. 8, 9 & 10 may be modified as 81.106 MT.
5. Net empty weight of each export item at Sl. No. 11, 12 & 13 may be modified as 85.5 MT.

The Committee decided to revise/amend the norms for AA No. 0310472348 dt.29.05.2008 based on the recommendation of DIPP ID Note No. 12/60/2015-TSW/94(3)-AR dated 28.05.2015 as under:-

1. As firm has actually imported forgings/Flanges covered in import item at Sl. No. 5 in raw condition i.e. without machining and drilling, its quantity may be allowed 39 Nos. on net to net basis. Duty free weight of this item may be allowed as 44777 Kgs. as 2.36 Kg./Kg. content in the export items after taking 20 % recovery from scrap.

The Committee decided that as the firm has withdrawn their representation vide their letter dated 24/02/2015, case may be treated as closed.

The Committee decided to revise/amend the norms for AA No. 0310561529 dt.23.02.2010 based on the recommendation of DIPP ID Note No. 12/60/2015-TSW/94(5)-AR dated 28.05.2015 as under:-

1. Quantity of import item at Sl. No. 6 (Plates SA-387 /SA387M Gr. 22 Cl.2) has been allowed as 650250 Kgs. inclusive of 18 % wastage after 1/3rd recovery from scrap. Further, quantity of plates required for different testing has been restricted to 2 % of weight of plates.
2. Quantities of Welding Consumables at Sl. No. 12 & 13 have also been allowed based on the quantities of Steel Plates/pipes/ components to be welded

For AA No. 0310466996 dt.02.04.2008 based on the recommendation of DIPP ID Note No. 12/60/2015-TSW/94(6)-AR dated 28.05.2015, Committee decided to inform the firm as under:-

1. Quantity of import item at Sl. No. 8 may be allowed as 105947 Kgs. inclusive of 8.9 % wastage after taking 1/3rd recovery from scrap.

2.

RA may take further action accordingly.

S.No.110

Case No. A/R-106	M/s. Godrej & Boyce Mfg. Co.	HQF.No.01/80/050/00516/AM14/DE S.I	Lic. No. & date
Meeting No.04/16	Ltd., Mumbai	RA.F.No.03/94/040/00787/AM14	0310764594
Date: 26.05.2015		Request for change of Net Weight in ratification of norms for export item at sl. Nos. 4,5, 11 and 12 of norms	dt.06.01.2014

Decision: The Committee noted that as per recommendation of DIPP vide ID Note No. 12/60/2015-TSW/106-AR dated 28.05.2015 and decided to amend the norms in respect of S.No.8 as mentioned hereunder and ask the firm to furnish the following information for the export items at S.No.4,5,11 & 12:-

1. Typographical error may be corrected in respect of import item at Sl. No. 8 and its quantity may be allowed as 360850 Kgs. (388961 Meters) inclusive of 3 % wastage and restricting the quantity of spares to 2 %.
2. For reduction in weights of export items at Sl. No. 4, 5, 11 & 12, firm may be asked to submit the following information :
 - (i) Information in respect of Sl. No. 3, 4, 5, 11 & 14 of Standard Deficiency Format-export product wise for export items at Sl. No. 1 to 15. (Firm vide their letter dated 23.04.2015 have submitted information for export items at Sl. No. 4, 5, 11 & 12 only)

Case is deferred to 06.07.2015.

S.No.111

Case No. A/R-107	M/s. Pneumax Pneumatic India Pvt. Ltd.,	HQF.No.01/80/162/00228/AM15/DES.I	Lic. No. & date
Meeting No.04/16		RA.F.No.05/24/00039/00001/AM15	0510387177
Date: 26.05.2015		Request for ratification of norms	dt.22.05.2014

Decision: This case was examined by Norms Committee. DIPP representative has informed that this is a case of Annual Advance Authorization and the firm has not submitted details of import /export items. No norms can be fixed in the absence of export/import items. Hence, the case is closed by NC. Applicant is advised to submit complete details of export / import items along with quantity of export /import items. On receipt of this information the case will be examined further. In the meantime RA is also advised to ask the firm to submit the data to take further necessary action.

RA may take further action accordingly.

S.No.112

Case No. A/R-109	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00166/AM15/DE S.I	Lic. No. & date
Meeting No.04/16		RA.F.No.05/23/040/00002/AM15	0510384967
Date: 26.05.2015		Request for revision of norms	dt.25.04.2014

Decision: The Committee noted that DIPP Deficiency letter was earlier sent to the firm on 20.01.2015 and as requested by the firm it has again been sent to firm on 08.05.2015 by e-mail on 11.05.2015 to furnish reply immediately.

Case is deferred to 06.07.2015.

S.No.113

Case No. A/R-111	M/s. ISGEC Heavy Engineering Ltd., Yamunanagar	HQF.No.01/80/050/00165/AM15/DE S.I	Lic. No. & date
Meeting No.04/16		RA.F.No.05/23/040/00001/AM15	0510384966
Date: 26.05.2015		Request for revision of norms	dt.25.04.2014

Decision: The Committee noted that DIPP Deficiency letter was earlier sent to the firm on 20.01.2015 and as requested by the firm it has again been sent to firm on 08.05.2015 by e-mail on 11.05.2015 to furnish reply immediately.

Case is deferred to 06.07.2015.

S.No.114

Case No. A/R-114	M/s. Technoweb Textile Engineering P. Ltd., Mumbai	HQF.No.01/80/050/00006/AM15/DE S.I	Lic. No. & date
Meeting No.04/16		RA.F.No.03/95/040/00936/AM14	0310771124
Date: 26.05.2015		Request for revision of norms	dt.26.12.2013

Decision: The Committee noted that firm's reply dated 23.03.2015 sent to C&PC on 07.04.2015 for comments.

Case is deferred to 06.07.2015.

S.No.115

Case No. A/R-132	M/s. Echaar Equipment's Pvt. Ltd., Thane	HQF.No.01/80/050/00542/AM12/DE S.I	Lic. No. & date
Meeting No.04/16		RA.F.No.03/94/040/01018/AM12	0310682257
Date: 26.05.2015		Request for revision of norms	dt.16.02.2012

Decision: The Committee decided to reject the case as the firm has not replied to the DHI deficiency letter issued to them on 12.02.2015, reminder dated 20.03.2015, e-mail 24.03.2015 and final reminder dated 08.05.2015 by e-mail 11.05.2015 with direction to the firm to pay applicable custom duty with interest for EODC.

RA may take necessary action accordingly.

S.No.116

Case No. A/R-137	M/s. Larsen & Toubro Ltd., Mumbai	HQF.No.01/80/050/01664/AM09/DE S.I	Lic. No. & date
Meeting No.04/16		RA.F.No.03/95/040/00828/AM09	0310501993
Date: 26.05.2015		Request for revision/amendment of norms	dt.09.01.2009

Decision: The Committee noted that DHI deficiency letter has been sent to the firm on 07.05.2015 to furnish reply.

Case is deferred to 06.07.2015.

S.No.117

Case No. A/R-138	M/s. L&T-MHI Boilers Pvt. Ltd., Mumbai	HQF.No.01/80/050/00815/AM11/DE S.I	Lic. No. & date
Meeting No.04/16		RA.F.No.03/95/040/00824/AM11	0310610931
Date: 26.05.2015		Request for reduction in import and Export weights amendment of norms	dt.13.01.2011

Decision: The Committee noted that firm's request sent to DHI on 16.01.2015 followed by reminder dated 19.03.2015 for comments and decided to remind DHI to expedite comments. Case is deferred to 06.07.2015.

S.No.118

Case No. A/R-160	M/s. Larsen & Toubro Ltd.,	HQF.No.01/80/050/00170/AM14/DE S.I	Lic. No. & date
Meeting No.04/16	Mumbai	RA.F.No.03/95/039/00190/AM14	0310738812
Date: 26.05.2015		Request for revision of norms	dt.24.06.2013

Decision : The Committee decided to amend the norms based on the recommendation of DIPP ID Note No. 12/60/2015-TSW/160-AR dated 28.05.2015 as under:-

1. Quantity of import item at Sl. No. 3 may be allowed as 12 Nos. on net to net basis. Duty free weight of this item may be allowed as 685102 Kgs. as 2.25 Kgs./Kg. content in the export item after 13 % recovery from scrap.

RA may take further action accordingly.

S.No.119

Case No. A/R-01	M/s. Decon India Plastics Pvt. Ltd.,	HQF.No.01/80/050/00009/AM15/DE S.I	Lic. No. & date
Meeting No.04/16	Pune	RA.F.No.31/83/040/00231/AM14	3110062832
Date: 26.05.2015		Request for reason of norms	dt.26.02.2014

Decision: The Committee noted that firm's request sent to C&PC on 27.03.2015 and decided to issue reminder to expedite comments.

Case is deferred to 06.07.2015.

S.No.120

Case No. A/R-04	M/s. Poly Medicure Ltd.,	HQF.No.01/81/050/00934/AM11/DE S.I	Lic. No. & date
Meeting No.04/16		RA.F.No.05/24/040/00428/AM11	0510286557
Date: 26.05.2015		Request for revision of norms	dt.22.03.2011

Decision: The Committee noted that firm's request sent to C&PC on 27.03.2015 for comments.

Case is deferred to 06.07.2015.

S.No.121

Case No. A/R-10	M/s. Resham Roosen India Pvt. Ltd.,	HQF.No.01/80/050/00108/AM11/DE S.I	Lic. No. & date
Meeting No.04/16		RA.F.No.06/24/040/00051/AM10	0610017515
Date: 26.05.2015		Request for fixation of norms	dt.19.03.2010

Decision : The Committee decided to ratify the norms based on the recommendation of DIPP ID Note No. 12/60/2015-TSW/10-AR dated 28.05.2015 as under:-

1. Description of export products with their quantities in Nos. and weights may be specified as under:

(i) Parts and accessories for medical & surgical equipments made form Aluminium Alloy: Nil

(ii) Parts and accessories for medical & surgical equipments made from Steel:

	Item No.	Description	Quantity (in Nos.)	Net Weight (Kgs.)
I-1	RRI0857840	Buchse	4000	72
I-2	RRI0858863	Buchse	1000	77
I-3	RRI4-1242-0375030	Hefpen	500	1561
I-4	RRI1829438	Buchse	5000	155
I-5	RRI1730964	Buchse	1600	51.2
I-6	RRI1731523	Buchse	800	52
I-7	RRI1317800	Leiste	80	50.8
I-8	RRI1017784/0	Hefboom	400	70
I-9	RRI1321462	Klotz	35	47.95
I-10	RRI1327780	bolzen	400	4
I-11	RRI0829674	buchse	3500	73.5
I-12	RRI0848861	buchse	800	42.4
I-13	RRI1326746	Klotz	300	51.9
I-14	RRI452212921480	Friction-Block	48	133.92
I-15	RRI452215120280	Lateraal interface blokken	120	137.52
I-16	RRI4-1242-0375030	Hefpen	500	1561
I-17	RRI1320946	butzen	500	62.5
I-18	RRI1321612	Buchse	1000	78
I-19	RRI1320907	butzen	500	33
I-20	RRI452212921440	Arret	120	28.32
I-21	RRI452212921450	Arretblock	120	104.28
I-22	RRI1903546	bolzen	100	1
I-23	RRI1320843	butzen	500	50
I-24	RRI1322375	Klotz	100	72.5
I-25	RRI0829653	Buchse	1000	25
I-26	RRI0858864	Buchse	77	8.47
I-27	RRI0858859	Buchse	300	21.3
I-28	RRI1259121	Buchse	300	25.5
I-29	RRI1543603	Buchse	1500	39

I-30	RRI0858863	Buchse	350	21.35
I-31	RRI1320741	halter	75	31.28
I-32	RRI1321792	halter	250	44.5
I-33	RRI1322600	buchse bearbeitet	750	29.25
I-34	RRI1321241	rohr	150	6.15
I-35	RRI1322410	Buchse	1000	32
I-36	RRI1906635	bolzen underuckventil	200	4
I-37	RRI1900123	platte	70	6.37
I-38	RRI1321819	buchse	250	17.5
I-39	RRI0858860	buchse	400	23.2
I-40	RRI0858865	buchse	49	5.19
I-41	RRI1327556	schweissbutzen	250	2.5
I-42	RRI1315441	buchse	50	5.2
I-43	RRI1315461	butzen	100	3
I-44	RRI0829891	buchse	200	7.8
I-45	RRI0858858	buchse	75	5.25
I-46	RRI1315440	butzen	100	10
I-47	RRI1320888	platte	75	24.75
I-48	RRI1900118	platte	70	4.9
I-49	RRI1900534	scharnier	25	13.35
I-50	RRI1321669	Klotz	300	22.5
I-51	RRI1321079	butzen	75	5.25
I-52	RRI1321886	Klotz	140	14
I-53	RRI1541647	butzen	1500	18
I-54	RRI1321460	buchse	300	58.2
I-55	RRI1321206	halter	70	28
I-56	RRI1903546	bolzen	275	2.75
I-57	RRI4-1242-0375030	hefpen (left Pin)	500	1561
I-58	RRI4-1242-0375030	hefpen (left Pin)	500	1561
I-59	RRI4-1242-0375030	hefpen (left Pin)	920	2872.24
I-60	RRI452215120280	Lateraal interface blokken	150	219
I-61	RRI452215120280	Lateraal interface blokken	150	219
I-62	RRI10204580	achse-big(Special Bolt- Big)	560	11.08

I-63	RRI10145640	ring 0236.614/k	800	10.4
I-64	RRI10145640	ring 0236.614/k	800	10.4
I-65	RRI10145640	ring 0236.614/k	800	10.4
I-66	RRI1322986	buchse(Bush)	183	20.31
I-67	RRI1259121	buchse(Bush)	400	33.6
I-68	RRI1541647	buchse(Bush)	3000	36
I-69	RRI1320843	butzen(Socket)	1500	139.5
I-70	RRI1322600	buchse bearbeitet(Bush)	347	13.53
I-71	RRI1320907	butzen (Socket)	1203	95.04
I-72	RRI1320946	butzen (Socket)	1230	152.52
I-73	RRI1320718	buchse(Bush)	5000	80
I-74	RRI1321460	buchse(Bush)	500	97
I-75	RRI1321210	buchse(Bush)	424	42.4
I-76	RRI452212921480	Friction-Block	150	182.4
I-77	RRI452212921480	Friction-Block	150	182.4
I-78	RRI1321669	Klotz	400	30
I-79	RRI452215120280	Lateraal interface blokken	150	171.9
I-80	RRI452215120280	Lateraal interface blokken	110	126.06
I-81	RRI452212921450	Arretblock	150	130.35
I-82	RRI452212921450	Arretblock	20	17.38
I-83	RRI452212921480	Friction-Block	48	58.37
I-84	RRI4-1242-0375030	Hefpen	100	309
I-85	RRI452212921450	Arretblock	167	144.96
I-86	RRIG25626-04	Achse Strong	650	137.15
I-87	RRIG25626-04	Achse Strong	500	105.5
I-88	RRIG25626-04	Achse Strong	1000	211
I-89	RRI6489830/02	Star nut adapter	136	636.48
I-90	RRI452212921480	Friction-Block	102	114.85
I-91	RRI452212921480	Friction-Block	150	168.9
I-92	RRI6262757-01	Distansring_lost_Hjul	11	0.50
I-93	RRI452212921480	Friction-Block	150	168.9
I-94	RRIG25627-01	Achse Kreuzkopf	1028	108.97
I-95	RRI452215120280	Lateraal interface	40	45.84

		blokken (left)		
I-96	RRI452215120280	Lateraal interface	130	148.98
		blokken (left)		
I-97	RRI6241330/03	Brytrul leaxel	403	142.66
I-98	RRI452215120280	Lateraal interface	114	130.64
		blokken (Right)		
I-99	RRIG25626-04	Achse Strong	1200	253.2
I-100	RRIG25626-04	Achse Strong	2500	527.5
I-101	RRIG25626-04	Achse Strong	1200	253.2
I-102	RRI6262765-01	Distansring f_h	3000	123
I-103	RRI452212921450	Arretblock	181	159.1
I-104	RRI10177840	Hefboom New	200	34.8
I-105	RRI10177840	Hefboom New	200	34.8
I-106	RRI10177840	Hefboom New	265	46.11
I-107	RRI6617380-02	Shaft Belt Drive	100	46.4
I-108	RRI6617380-02	Shaft Belt Drive	114	52.9
I-109	RRI4-1242-0375030	Hefpen	500	1557
		Total	66635	18881.92

(iii) Parts and accessories for medical & surgical equipments made form Stainless Steel:

Item No.	Description	Quantity (in Nos.)	Net Weight (Kgs.)
II-1	RRI12000000183	Drukschijf Quad	50
II-2	RRI4/12000000016	Snijschijf Emtee-V	250
II-3	RRI4/12010000008	Snijschijf Emtee-L 0.5mm	100
II-4	RRI1318140	Gewindebuchse	100
II-5	RRI1318135	Nutmutter	500
II-6	RRI12.00.0000.008	Ring 1mm	100
II-7	RRI12.00.0000.009	Ring 2mm	100
II-8	RRI12.00.0000.010	Ring 3mm	100
II-9	RRI12.00.0000.011	Ring 4mm	100
II-10	RRI12.00.0000.013	Ring 6mm	100
II-11	RRI12.00.0000.014	Ring 1.5mm	100
II-12	RRI12.00.0000.034	Ring 10mm	100
II-13	RRI1318135	Nutmutter	500
II-14	RRI1318135	Nutmutter	250
II-15	RRI1318140	Gewindebuchse	500
II-16	RRI1318135	Nutmutter	300
II-17	RRI1318140	Gewindebuchse	500
II-18	RRI1318140	Gewindebuchse (Insert	2500

		nut)		
		massebutzen (Ground		
II-19	RRI1325792	Bush)	2500	175
II-20	RRI1321086	butzen (Socket)	131	26.65
II-21	RRI1327265	butzen (Socket)	150	10.95
		massebutzen (Ground		
II-22	RRI1325804	Bush)	60	6
		massebutzen (Ground		
II-23	RRI1329521	Bush)	130	9.5
Total			9221	407.05

- Import item at Sl. No. 1 namely, Aluminium Alloy may be deleted.
- Description of import item at Sl. No. 2 may be modified as "Relevant Steel Round Bar//Flat Bar/Hex Section" and its quantity may be allowed as 34435.33 Kgs as 1.82 Kg./Kg. content in the export items at Sl. No. 2 as claimed by the firm
- Description of import item at Sl. No. 3 may be modified as "Relevant Stainless Steel Round Bar" and its quantity may be allowed as 558 Kgs. as 1.37 Kg./Kg. content in the export items at Sl. No. 3 as claimed by the firm.

RA may take further action accordingly.

S.No.122

Case No. A/R-11	M/s. Poly Medicure Ltd.,	HQF.No.01/81/050/00788/AM11/DE S.I	Lic. No. & date
Meeting No.04/16		RA.F.No.05/24/040/00364/AM11	0510283239
Date: 26.05.2015		Request for revision of norms	dt.04.02.2011

Decision: The Committee noted that firm's request sent to C&PC on 31.03.2015 and decided to issue reminder to expedite comments.
Case is deferred to 06.07.2015.

S.No.123

Case No. A/R-12	M/s. Ductmaster India Pvt. Ltd., Bangalore	HQF.No.01/80/050/00762/AM09/DE S.I	Lic. No. & date
Meeting No.04/16		RA.F.No.07/24/040/00190/AM09	0710058660
Date: 26.05.2015		Request for fixation of norms	dt.22.07.2008

Decision: The Committed noted that DIPP vide ID No.12/60/2015-TSW/12-A/R dated 28.05.2015 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply as under:-

- Weight of 1, 66,200 Meters of 'Silver black Nude Core & Sleeve' exported against the Advance Authorization.
- Net weight of all inputs, imported(Tubibond) as well as indigenous, namely, Tyre bead wire, Polyester Cleat tape & Polyester Metal Tape etc. in the export items
- Value of indigenous inputs used in the export products.

Case is deferred to 06.07.2015.

S.No.124

Case No. A/R-13	M/s. Vijay Tanks & Vessels (P) Ltd.,	HQF.No.01/80/050/00041/AM15/DE S.I	Lic. No. & date
Meeting No.04/16	Vadodara	RA.F.No.34/24/040/00286/AM14	3410039435
Date: 26.05.2015		Request for revision of norms	dt.06.03.2014

Decision: The Committed noted that DIPP vide ID No.12/60/2015-TSW/13-A/R dated 28.05.2015 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply as under:-

At Sl.No. 4,5,11 and 12 of Standard Deficiency Format.

Case is deferred to 06.07.2015.

S.No.125

Case No. A/R-41	M/s. CICB Chemicon Pvt. Ltd., Bangalore	HQF.No.01/80/050/00016/AM14/DE S.I	Lic. No. & date
Meeting No.04/16		RA.F.No.07/24/040/00452/AM13	0710093506
Date: 26.05.2015		Request for fixation of norms	dt.01.02.2013

Decision : The Committed noted that DIPP vide ID No.12/60/2015-TSW/41-A/R dated 28.05.2015 has raised deficiency in the firm's application and decided to send it to the firm to furnish reply as under:-

In this case firm's representative(s) appeared for Personal Hearing(PH) in NC meeting dated 12/11/2013 and they were asked to submit the following details:

1. A copy of EPCG Authorisation against which supply is to be made.
2. Details of inputs other than those included in the advance authorization, used in the manufacture of compressors.
3. Details of manufacturing operations on import items.
4. List of spare parts (import item at Sl. No.6)
5. It was also decided to delete import item at Sl. No. 4 as it does not contain any item.

Case is deferred to 06.07.2015.

S.No.126

Case No. A/R-42	M/s. Faiveley Transport Rail Technologies India LTd., Dharampuri Dist.(TN)	HQF.No.01/80/050/00333/AM15/DE S.I	Lic. No. & date
Meeting No.04/16		RA.F.No.04/24/040/00134/AM15	0410159257
Date: 26.05.2015		Request for fixation of norms	dt.19.08.2014

Decision: The Committee noted that firm's request dated 08.04.2015 and 03.05.2015 sent to DHI on 15.05.2015 for comments.

Case is deferred to 06.07.2015.

S.No.127

Case No. A/R-43	M/s. Nash Industries (I) Pvt. Ltd.,	HQF.No.01/80/050/00567/AM12/DE S.I	Lic. No. & date
Meeting No.04/16		RA.F.No.07/24/040/00436/AM12	(i) 0710085938 dt.02.02.2012
Date: 26.05.2015		Request for revision/amendment of norms	(ii)0710089728 dt.17.07.2012
			(iii) 0710092536 dt.18.12.2012
			(iv) 0710093402 dt.29.01.2013
			(v) 0710094430 dt.22.03.2013
			(vi) 0710095583 dt.27.05.2013
			(vii) 0710097637 dt.21.08.2013
			(viii) 071009530 0 dt.09.05.2013

Decision: The Committee noted that firm's request dated 24.09.2014; 01.12.2014 and 28.02.2015 along with enclosure sent to DIPP on 19.05.2015 for comments.

Case is deferred to 06.07.2015.

S.No.128

Case No. C-05	M/s. British Engines India Pvt. Ltd., Bangalore	HQF.No.01/80/162/00222/AM14/DES.I
Meeting No.04/16		Fixation of input output norms for the export product "Hydraulic Motor and its parts and Multispindle automatic machines spares Valve and its parts" in respect of 100% EOU – reg.
Date: 26.05.2015		

Decision: The Committee noted that DHI Deficiency letter dated 24.11.2014 has been sent to the firm on 02.01.2015 e-mail 02.01.2015 followed by reminder on 20.03.2015 e-mail 24.03.2015 to furnish reply. The Committee further noted that the firm has sought time up to June 2015 to furnish reply and decided to remind the firm to furnish the information.

Case is deferred to 06.07.2015.

S.No.129

Case No. C-01	M/s. Pesco Beam	HQF.No.01/80/162/00311/AM14/DES.I
Meeting No.04/16	Environmental Solutions	Request for modification / revision of norms for the export product "Used Oil refinery Machinery System" in respect of 100% EOU – reg.
Date: 26.05.2015	Pvt. Ltd.,	

Decision: The Committee decided to ratify the norms based on the recommendation of DIPP ID Note No. 12/60/2015-TSW/C-01 dated 28.05.2015 as under:-

It is recommended that Scrap wastage norms may be modified for the EOU as under in terms of para 6.8(e) of the Foreign Trade Policy 2015-20, based on the Inspection report of MSME-Development Institute, Chennai submitted by them to Development Commissioner, Madras Special Economic Zone:

Sl. No.	Finished Product	Input material	
		Description	Quantity
1.	Oil Refinery system including accessories	Mild Steel Angles/Channels/ Beams	1.08 Kgs./Kg. content in the export product
		Mild Steel Plates	1.10 Kgs./Kg. content in the export product
		Stainless Steel Plates	1.10 Kgs./Kg. content in the export product
2.	Regenerative Filtration Polishing System with accessories	Mild Steel Angles/Channels/ Beams	1.08 Kgs./Kg. content in the export product
		Mild Steel Plates	1.10 Kgs./Kg. content in the export product
3.	Thin Solvent Recovery system with accessories	Mild Steel Angles/Channels/ Beams	1.08 Kgs./Kg. content in the export product
		Mild Steel Plates	1.10 Kgs./Kg. content in the export product
		Stainless Steel Plates	1.10 Kgs./Kg. content in the export product
4.	RS2 Unit & Distillate Collection System with accessories	Mild Steel Angles/Channels/ Beams	1.08 Kgs./Kg. content in the export product
		Mild Steel Plates	1.10 Kgs./Kg. content in the export product
		Stainless Steel Plates	1.10 Kgs./Kg. content in the export product

DC (MSEZ) may take further action accordingly.

S.No.130

Case No. C-04	M/s. Comstar Automotive	HQF.No.01/80/162/00311/AM14/DES.I
Meeting No.04/16	Technologies Pvt. Ltd.,	Request for fixation of input output norms for

Date: 26.05.2015

Chengalpattu

the export product "Alternator" in respect of
100% EOU – reg.

Decision: The Committee noted that earlier firm's Application dated 13.04.2015 was sent to DIPP on 15.05.2015 for comments. However, DIPP representative has informed that this case pertains to DHI/MSME. Therefore, NC decided to send this application to DHI/MSME for comments.

Case is deferred to 06.07.2015.

M-16

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

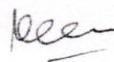
DEPARTMENT OF HI

48

DES-I Meeting 26/05/2015

S.No	Applicant	AA No.	Repeat /SION /GN4/C-1647
21	Dee development	510373370	EP may read as Piping System for Boiler and Input Item 1,2- 1.02Kg/kg content in EP Item 3,4- Net to net with accountability
100	Dee development	510392119	EP may read as Piping System for Boiler Input Item 1to4- 1.02Kg/kg content in EP Item 5to 8- Net to net with accountability

NC-I may take a view.


K.K.Tiwari

Dy DGFT

NC-I


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

WC 49 Sh. no-25
4265-15
Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(189)/14-ME

Subject: AA no 0910059565 dated 14.03.14 for M/s, Enertech Engineering P Ltd.

Norms may be fixed as follows:-

- Import of item at S.No. 1 to 7 and 9 to 13 may be allowed on net to net basis with NIL wastage and accountability clause.
- Import of item at Sno. 14 to 16 may be allowed @ upto 2% of FOB.
- Import of Item at srl no 8 may be recommended as 1.02Kg/Kg content in export product.

This issue with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

16/7/2015
29/8/2015
Shri Praveen Sharma; DDG, DGFT, Udhog Bhawan
O/o the DC(MSME) UO note no 30(189)/14-ME dated 19.01.15

Q/s/6

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

22/5/15
DEVI

Shri Meena
HAG
22/5/15

50
WLC
S No 30
11/05/15
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S L&T Ltd for ratification of norms of AA
no-0310781705 dt 15-05-14

DES-I, DGFT may kindly refer to the above mentioned AA of M/S
L&T Ltd. Based on the information submitted by the firm this
Office recommends the following.

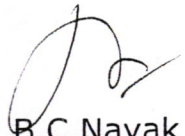
Export

Main condenser (in section) - 3 sets

Import

Sl. No.	Items	Qty. (including % wastage)
1	Clad plates	1.03 kg/kg content in export product
2	Welded titanium tubes, SB-338, OD-20 mm to 30 mm	1.01 kg/kg content in export product
3 to 5	Welding material	As per C-1647.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
11-05-15

DGFT, FTDO, NC-I

Deptt. of HI, UO No 3(94)/15-TSW(B) dated 19/5/15

Shri BS
11/05/15
22/5/15

15/6
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

We SI Sl. no 34
dt 26-5-15

Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Faiveley transport for ratification of norms of
AA no- 0410158506 DT 09-06-14

DES-I, DGFT may kindly refer to above mentioned licence of M/S Faiveley
transport. The firm has replied vide their letter of 23-04-15. Based on the
information this Office recommends the following.

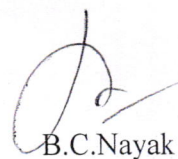
Export

Semi permanent coupler-126 nos

Import

There are 17 items. The items proposed for import are components. However
the details given for item no 10,11 & 16 of import in their reply may be
incorporated in the AA. NC may consider ratification under GN-4.

The above issues with approval of IA(KKT).


B.C. Nayak
Development Officer
12-05-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(119)/14-TSW(B) 199 dated

Shri Meena
dt 20/5/15

15/6

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

52

S.No. 39
#26-515

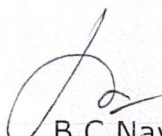
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ISGEC Ltd for ratification of norms of AA no 0510388787 dt 18-06-14

Ref- DGFT ID No. 01/80/050/00217/AM15/DES-I/1307 Dated 01.05.2015.

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S ISGEC Ltd. It is observed that the drawing forwarded by DGFT is not legible. DGFT is requested to forward the legible copy of the drawing to examine the request.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
13-05-15

DGFT, FTDO, DES-I)
Deptt. of HI, UO No 3(19)/114-TSW(B) 203 dated

15/5/2015
20/5/2015

Shri Meena
Hagan
20/5/15

15/6

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(53)

47
26/05/2015

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

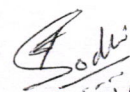
30(7)/15-ME

Subject: AA no 0510390630 dated 21.08.14 in respect of M/s KSS Abhishek Safety Systems P Ltd.

The norms may be fixed as follows:-

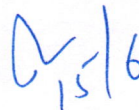
The import of Sno 1 to 7 may be recommended on Net to Net basis (Nil wastage) with accountability clause.

This issues with the approval of Director (ME) for taking view by NC.


16/4/15
(K.S.Sodhi)
AD (ME)

Shri H. Das, FTDO, DGFT Udyog Bhawan New Delhi

O/o The DC (MSME) ID note no 30(7)/15-ME dated 16.04.2015



PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

we

(54)

S.No. 52
dt 14.4.15
dt 26-5-15 ✓

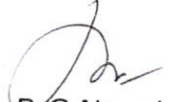
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Anupam- MHI for ratification of norms of AA no-3410040509 dt. 04-09-14 & 3410040597 dt. 30-09-14.

DES-I, DGFT may kindly refer to the above mentioned licence of M/S Anupam- MHI. The firm's request has been examined. I am directed to state that the comment of this Office is as under.

1. Delete tools.
2. Spares will be as per import policy.
3. ITC code given for all inputs.
4. Inputs eligible to be recommended under GN-4 with accountability with quantity in lowest integral multiple near to E.P. quantity or GN-4.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
28-04-15

DGFT, FTDO, NC-I

Deptt. of HI, UO No 3(62)/13-TSW(B) dated

(196)

128/2015
5/8/2015

Smt Meena
H24
11/05/15
A.C/6

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(55)

Subject: RE: Ratification of the norms in respect of Advance Licence No. 0210204936 dated 09.09.2014 obtained under Para 4.7 of HBP (Vol.I).
To: nc1.dgft@nic.in

Date: 05/21/15 11:43 AM
From: Prithwi Manas Mitra <prithwi.mitra@texugl.in>

ADVANCE AUTHORISATION CANCELLATION.pdf (137kB)

Dear Shri Haradhan Das,

Foreign Trade Development Officer.

With respect to your trail mail we would like to mention that Advance Authorisation No. 0210204936 dated 09.09.2014 has since been cancelled – the cancellation order is attached for your ready reference. As per the attached order, the said Advance Authorisation is cancelled and closed.

Thanks & Regards,

Prithwi Manas Mitra

Chief Financial Officer



TEXMACO UGL RAIL PRIVATE LIMITED

Belgharia, Kolkata- 700056, INDIA

E: prithwi.mitra@texugl.in

T: + 91 33 2569 1802

M: + 91 98 7431 2307

W: www.texugl.in

Copy not attached
Submitted for M. Manas
22/5/15
F200(12)

From: nc1.dgft@nic.in [mailto:nc1.dgft@nic.in]

Sent: 21 May 2015 10:47

To: prithwi.mitra@texugl.in

Subject: Ratification of the norms in respect of Advance Licence No. 0210204936 dated 09.09.2014 obtained under Para 4.7 of HBP (Vol.I).

Reminder

Shri Saini
22/5/15

GOVERNMENT OF INDIA

MINISTRY OF COMMERCE & INDUSTRY

DEPARTMENT OF COMMERCE

DIRECTORATE GENERAL OF FOREIGN TRADE

DES.I SECTION, ROOM No. 404, 4th Floor, UDYOG BHAWAN:

NEW DELHI-110011: Website: <http://dgft.gov.in>

F.No.01/80/050/00544/AM15/DES-I/

To,

M/s. Texmaco UGL Rail P. Ltd;

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

56

21/1

S No 59

26.5.15

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

30(38)/15-ME

Subject: AA 0710106693 dated 18.09.14 in respect of M/s Zenith Precision Pvt Ltd

The following information is required from the unit:-

- Detailed technical drawing with dimension of each export product, catalogue, if any may also be furnished.
- Weight of each export product.
- Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
- Size and specification including grade, composition, range, thickness etc of the items proposed for import.
- Blank size of import product.
- Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawing.

This issues with the approval of Director (ME) for taking view by NC.

(Signature)
25/5

(K.S. Sodhi)
AD (ME)

Sh H. Das, FTDO, DGFT, Udhog Bhawan, New Delhi
O/o DC, MSME UO No 30(38)/15-ME dated 25.05.15

15/6

Shri Saini
44/03
27/5/15

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(57) 63
26/5/15
Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

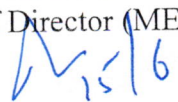
30(40)/15-ME

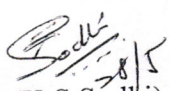
Subject: AA no 0910061038 dated 26.09.14 for M/s, Polmor steel Pvt Ltd.

As per the details given and as per previous AA no 0910057434 dated 30.08.2013, the norms may be fixed as follows:-

- Net weight of per unit export product may be specified as 257 kg.
- S.no 1 of import product may be allowed for 872.68 kg after affecting 1/3rd recovery for scrap and inclusive of 7.5% wastage.
- S.no 2 of import product may be allowed for 114.94 kg after affecting 1/3rd recovery for scrap and inclusive of 7.5% wastage.
- S.no 3 of import product may be allowed for 55.29 kg after affecting 1/3rd recovery for scrap and inclusive of 7.4% wastage.
- S.no 4 of import product may be allowed for 2721.47 kg after affecting 1/3rd recovery for scrap and inclusive of 7.4% wastage.
- S.no 5 of import product may be allowed for 3572.55 kg after affecting 1/3rd recovery for scrap and inclusive of 7.4% wastage.
- S.no 6 of import product may be allowed for 244.32 kg after affecting 1/3rd recovery for scrap and inclusive of 8.24% wastage.
- S.no 7 of import product may be allowed for 1062.48 kg after affecting 1/3rd recovery for scrap and inclusive of 7.56% wastage.
- S.no 8 of import product may be allowed for 2527.72kg (765 m) after affecting 1/3rd recovery for scrap and inclusive of 7.4% wastage.
- S.no 9 of import product may be allowed for 6979.14 kg (664.4 m) after affecting 1/3rd recovery for scrap and inclusive of 7% wastage.
- S.no 10 of import product may be allowed for 45.87 kg after affecting 1/3rd recovery for scrap and inclusive of 7.48% wastage.
- S.no 11 of import product may be allowed for 8.165 kg after affecting 1/3rd recovery for scrap and inclusive of 9.16% wastage.
- S.no 12 of import product may be allowed for 145.17 kg after affecting 1/3rd recovery for scrap and inclusive of 7.82% wastage.
- S.no 13 of import product may be allowed for 25.41 kg after affecting 1/3rd recovery for scrap and inclusive of 5.02% wastage.
- S.no 14 of import product may be allowed for 32.34 kg after affecting 1/3rd recovery for scrap and inclusive of 5.02% wastage.
- S.no 15 of import product may be allowed on net to net basis with NIL wastage and accountability clause.
- S.no 16 and 17 being a consumable may be allowed upto @ 5% of FOB value

This issue with the approval of Director (ME)


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11


(K.S.Sodhi)
AD (ME)

D/L

S No 68
26/5/15

(58)

F. No. 46011/01/2013-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Room No. 223, A Wing,
Shastri Bhawan, New Delhi-110 001
Dated the 25th May, 2015

To

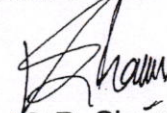
M/s. Motherson Sumi Systems Limited,
2nd Floor, F-7, Block-B, Mohan Co-operative,
Industrial Estate, Mathura Road,
New Delhi – 110 044, India.
Tele Fax : 11-40555940.

Subject : Representation from M/s. Motherson Sumi Systems Limited for the import of raw-material against the export of Plastic parts for a automobiles i.e. Door grill parts/Parking distance censors/Bumper Parts etc. (Advance Authorisation No. 0510391465 dated 07.10.2014) – reg.

Sir.

Please refer to this Department's letter of even number dated 23.12.2014 and 02.03.2015 (copy enclosed) on the subject cited above. As the information sought for is still awaited, it is, therefore, hereby advised to submit the para-wise full details information for further necessary action at our end.

Your's faithfully,



(O.P. Sharma)

Joint Industrial Adviser

Tel: 011-23071442

Telefax: 011-23071187

Email: omsharma@nic.in

27/5
DES I

Encl : as stated above.

✓ **Copy to : Shri Parveen Sharma, DD(G) , DES-I, O/o DGFT, Udyog Bhawan, New Delhi-110 001**
(w.r.t. their U.O. No. 01/80/50/00473/AM-15/DES-I/345 dated 21.11.2014.

Mis/b

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Shri BS / Shri Saini
Haram
27/5/15

68
26/5/15

59

F. No. 46011/61/2013-PC-II
Government of India
Ministry of Chemicals & Fertilizers
Department of Chemicals & Petrochemicals

Shastri Bhawan, New Delhi-110 001
Dated, the 23rd December, 2014

To

M/s. Motherson Sumi Systems Ltd.,
2nd Floor, F-7, Block-B-1, Mohan
Co-operative Industrial Estate,
Mathura Road, New Delhi - 110044

Subject: Representation from M/s. Motherson Sumi Systems Ltd. for the import of raw-material against the export of Plastic parts for automobiles i.e. Door grill parts/ Parking distance censors/Bumper Parts etc. (Advance Authorisation No.0510391465 dated 07.10.2014).

I am directed to refer to your representation for received from O/o DGFT on above mentioned subject. You are being advised to submit the following information.

1. Technical specifications, weight per piece along with separate weight of other constituents, if any, specific end use/application and the copy of export order for the 47 export products i.e. Door grill parts/ Parking distance censors/Bumper Parts etc to be exported.
2. Technical specifications, %age composition (by weight) etc. along with foreign suppliers catalogue for items to be imported.
3. Detailed manufacturing process along with justification for wastages at each stage and also on each of the raw material may be furnished.
4. Details of shot weight, number of cavities in the mould and weight of sprue and runner in one injection cycle along with weight of specific Polymer in one component may be indicated.
5. Whether the scarp generated in the process is being used or not. If not, the reasons for the same may be furnished, along with technical justification, deterioration of properties and any other specific technical reasons etc. How the scarp generated in the process is being disposed of the commercial/sale value of the scrap may also be furnished.
6. Details of separate production of each of the export product under reference (both in numbers and weight) and corresponding consumption of raw materials in the year 2012-13 and 2013-14 duly certified by CA may be furnished.
7. Sample of the export product, one complete set of sprue and runner indicating weight of each of the constituents for small export item wherever feasible.
8. Any other relevant information.

Yours faithfully,



(Dharam Vir)
Section Officer
Tele:- 2338 2575

23/12/14

Copy to: Mr. S. Muthukumar, FTDO, (DES-I), O/o, DGFT, Udyog Bhawan, New Delhi-110011
[w.r.t. their O.M No. 01/80/50/00473/AM15/DES-I/1345 dated 21.11.2014]

15/6

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(60)

21/4/15

SNO. 70

21/4/15

26.5-2015

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Doosan Power Systems for
ratification of norms of licence no 0410159542 dt 08-10-14

DES-I, DGFT may kindly refer to the above mentioned licence
M/S Doosan Power Systems. The firm may be asked to submit
following information.

1. Sl. No. 4 & 11 of SDL export product wise. The
calculation of requirement of each raw material should
be supported by dimensional engineering drawing.

The above issues with the approval of IA(KKT).

B.C.

B.C.Nayak
Development Officer
20-04-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(156)/14-TSW(B) 16/ dated

8/5/2015
22/4/2015

Shri Meena/Shri Saini
14/4/15
22/4/15

M
15/6

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(61) *DL 288000*

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

S No. 71
dt 14.4.15
dt 26.5.2015

Subject: Application of M/S Doosan Power Systems for
ratification of norms of licence no 0410159541 dt 08-10-14

DES-I, DGFT may kindly refer to the above mentioned licence
M/S Doosan Power Systems. The firm may be asked to submit
following information.

1. Sl. No. 4 & 11 of SDL export product wise. The
calculation of requirement of each raw material should
be supported by dimensional engineering drawing.

The above issues with the approval of IA(KKT).

B.C.
B.C. Nayak
Development Officer
20-04-15

DGFT, FTDO, DES-I
Deptt. of HI, UO No 3(157)/14-TSW(B) 160 dated

84/2015
22/4/2015

Shri Meena / Shri Saini
HAAS
22/4/15

DL 15/6

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(62)

S No 72
Dt 14.4.15
Dt 26.5.2015

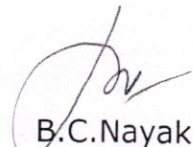
Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S Doosan Power Systems for ratification of norms of licence no 0410159543 dt 08-10-14

DES-I, DGFT may kindly refer to the above mentioned licence M/S Doosan Power Systems. The firm may be asked to submit following information.

1. Sl. No. 4 & 11 of SDL export product wise. The calculation of requirement of each raw material should be supported by dimensional engineering drawing.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
20-04-15

DGFT, FTDO, DES-I

Deptt. of HI, UO No 3(158)/14-TSW(B) 162 dated

86/2015
22/4/2015

Shri Saini / Shri Meena
H & on
22/4/15

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PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

86
26/5/15

(63)

Office of the Development Commissioner
Micro Small & Medium Enterprises
MECHANICAL DIVISION

30(39)/15-ME

Subject: AA no 0710106964 dated 13.11.14 for M/s Ayaapa CNC Pvt. Ltd.

The norms may be fixed as follows:-

- Import of Sno 1 may be allowed for 4634.23 kgs after affecting 15% recovery from scrap and inclusive of 361% wastage.
- Import of Sno 2 may be allowed for 7877.27 kgs after affecting 15% recovery from scrap and inclusive of 620% wastage.
- Import of Sno 3 may be allowed for 168.83 kgs after affecting 15% recovery from scrap and inclusive of 168% wastage.
- Import of Sno 4 may be allowed for 24.61 kgs after affecting 15% recovery from scrap and inclusive of 145% wastage.

This issue with the approval of Director (ME)


(K.S. Sodhi)
AD (ME)

Shri Haradhan Das, FTDO, DGFT Udhog Bhawan, New Delhi
O/o the DC (MSME) UO note No 30(39)/15-ME dated 27.05.15

A
15/6

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

We

(64)

Sp-no- 88
14.4.15X
26-575

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

Subject: Application of M/S ISGEC Ltd for ratification of norms of AA no 0510392009 dt 14-11-14

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S ISGEC Ltd. The firm's reply of dated 18-03-15 has been examined. Based on the information submitted, this Office recommends the following.

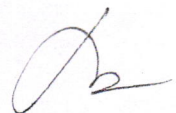
Export

1000 ton Mechanical press of weight 161.51 MT & the same may be incorporated in the license. The net weight of components made out of imported raw material is 85.7 MT.

Import

Sl. No.	Item	Recommendations
1	Non Alloy steel plates	As per SION C-1642
2 to 10	components	Under GN-4 with accountability.

The above issues with the approval of IA(KKT).


B.C. Nayak
Development Officer
01-05-15

DGFT, FTDO, DES-I)

Deptt. of HI, UO No 3(24)/15-TSW(B)

dated

(205)

M/s/b

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Subject: Re: Fwd: Ratification of norms of Advance Authorization
No.0310791228 dt.19.11.2014 - M/s. Husco Dydraulics Pvt.
Ltd., Pune

To: nc1.dgft@nic.in

Cc: mumbai-dgft <mumbai-dgft@nic.in>, r.kumar73@nic.in

Date: 05/19/15 12:58 PM

From: Kaushlendra Pratap Singh <kaushlendra.p.singh@nic.in>

Dear Mr. Das,

I have checked the file. The Authorization was issued on Net to Net basis and therefore no sets were forwarded to NC. A letter dated 19.11.2014 was also dispatched to HQ intimating the same.

Thanking you.

Regards,
Kaushlendra Pratap Singh
Assistant DGFT,
Zonal HQ, Mumbai

On 05/11/15 03:48 PM, mumbai-dgft <mumbai-dgft@nic.in> wrote:

— Original Message Ratification of norms of Advance Authorization No.0310791228 dt.19.11.2014 - M/s. Husco Dydraulics Pvt. Ltd., Pune.emt —

Subject: Ratification of norms of Advance Authorization No.0310791228 dt.19.11.2014 - M/s. Husco Dydraulics Pvt.
Ltd., Pune

From: Haradhan Das <nc1.dgft@nic.in>

Date: Mon, 11 May 2015 11:55:39 +0530

To: mumbai-dgft@nic.in

3rd Reminder

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE
DIRECTORATE GENERAL OF FOREIGN TRADE
UDYOG BHAWAN, NEW DELHI
(DES-I, SECTION)

F.No. 01/80/050/00545/AM15/DES-I/

Dated:

To,

The Additional Director General of Foreign Trade,
Mumbai

Subject : Ratification of norms of Advance Authorization No.0310791228 dt.19.11.2014 - M/s. Husco
Dydraulics Pvt. Ltd., Pune

Sir,

Kindly refer to the above cited advance authorization issued by your office vide file No. 03/94/040/00714/AM15 for which this office has not received on line data for ratification of norms. The case was considered by Norms Committee - I in its meeting No. 01/16 held on 14.04.2015. The Committee noted that copy of application has not been received from RA. The Committee decided to request RA to forward copy of application immediately and in case the authorization was issued under GN4, RA may please specify the same.

2. You are therefore requested to kindly send 4 sets of application immediately for consideration of Norms Committee.

Yours faithfully,

(Haradhan Das)

Foreign Trade Development Officer
For Director General of Foreign Trade
Tel.:23061562 Ext.265
e-mail: nc1.dgft@nic.in

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

DEPARTMENT OF HI

100
26/5/15

66

DES-I Meeting 26/05/2015

S.No	Applicant	AA No.	Repeat /SION /GN4/C-1647
21	Dee development	510373370	EP may read as Piping System for Boiler and Input Item 1,2- 1.02Kg/kg content in EP Item 3,4- Net to net with accountability
100	Dee development	510392119	EP may read as Piping System for Boiler Input Item 1to4- 1.02Kg/kg content in EP Item 5to 8- Net to net with accountability

NC-I may take a view.

K.K. Tiwari
K.K.Tiwari

Dy DGFT

NC-I

15/6

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

Ministry of Heavy Industries & Public Enterprises
Department of Heavy Industry
TSW(B) Section

(67)

S.No. 113
dt 14-4-2015
dt 26-5-15

Subject: Application of M/S ISGEC Ltd for ratification of norms of AA no 0510392240 dt 02-12-14

DES-I, DGFT may kindly refer to the above mentioned licenses of M/S ISGEC Ltd. The firm's reply of dated 05-04-15 has been examined. Based on the information submitted, this Office recommends the following.

Export

400 ton Mechanical press of weight 43.8 MT. The net content of part made out of imported raw material to be 28,572 kg Import.

Import

There is only one import item. This Office recommends import under C-1647.

The above issues with the approval of IA(KKT).



B.C. Nayak
Development Officer
27-04-15

DGFT, FTDO, DES-I)

Deptt. of HI, UO No 3(23)/15-TSW(B) 185 dated

124/2015
5/8/2015

Shri Meena
11/5/15

4.5/6

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(68) S.No 115
27.14.04.2015
27.26.05.2015

Government of India
Ministry of Communications and Information Technology
Department of Electronics and Information Technology
Electronics Niketan, 6, CGO Complex
New Delhi-110003

Sub: Ratification of norms in terms of Para 4.7 of HBP. (Vol.1) in respect of Advance Authorization No. 0410159838 dated 4.12.2014 issued in favour of M/s. Freedom Ophthalmic Pvt. Ltd. Chennai

Reference DGFT I.D. No. 01/80/050/526/AM15/DES-1/1614 dated 13.1.2015 vide which comments of this Department have been sought on the above mentioned application of M/s Freedom Ophthalmic Pvt. Ltd. Chennai for export of "Hydrophilic Intraocular Lens (Semi finished)".

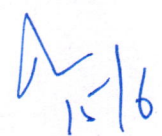
2. The FOB value of export is Rs.23,408,000.00 (US\$ 380,000.00) and CIF value of Import is Rs 9,830,985.70 (US\$ 157,044.50).

3. The application has been examined in the Department of Electronics and Information Technology from technical angle.. This Department recommends ratification of norms of advance authorization as follows:

Sl. No.	Description	Comments
1	Hydrophilic Acrylic blank C126 Hydrophilic Acrylic absorbing and Clinical quality	On Net to Net basis with accountability clause on 'Nil' wastage basis
2.	Diamond Tools	49 Nos.


(Asha Nangia)
Director
Tel. No.24301268

Shri Praveen Sharma, Deputy Director General , O/o DGFT, Udyog Bhavan, New Delhi
DIT U.O. No. 17(2)/2015-IPHW-IPHW dated 16.4.2015


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(69) 118
26/5/2015

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

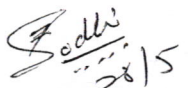
30(230)/14-ME

Subject: AA no 0310791748 dated 05.12.14 in respect of M/s Undercarriage and tractor parts pvt Ltd

As per the details, norms may be fixed as follows:-

- Item of import at Sno 1 may be allowed for 1301133.6 kg after affecting 1/3rd recovery for scrap and inclusive of 27.9% wastage.
- Part number given in export product description may be amended to read as 9W3137-FT & 9W3138-FT
- Weight of one forged link RH and one forged link LH may be specified as 4.3 kg each.

This issue with the approval of Director for taking a view by NC.


(KS Sodhi)
Asst Dir (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(230)/14-ME dated 28.05.15


PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

119
26/5/2015 (70)

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

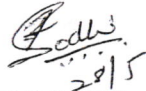
30(232)/14-ME

Subject: AA no 0310791730 dated 05.12.14 in respect of M/s Undercarriage and tractor parts pvt Ltd.

As per the details, norms may be fixed as follows:-

- Item of import at Sno 8 may be allowed for 330410.112 kg after affecting 1/3rd recovery for scrap and inclusive of 34.23% wastage.
- Sno 7 may be allowed as applied.
- Rest of the items may be allowed on net to net basis with NIL wastage and accountability clause.
- Part number given in export product description may be amended to read as 449-2682/ 454-5843.

This issue with the approval of Director for taking a view by NC.


(KS Sodhi)
Asst Dir (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(232)/14-ME dated 28.05.15

A-16
15/6

PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11

(71) 120
26/5/2015

Office of the development Commissioner
Micro small & medium Enterprises
MECHANICAL DIVISION

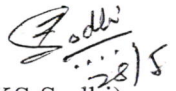
30(231)/14-ME

Subject: AA no 0310791731 dated 05.12.14 in respect of M/s Undercarriage and tractor parts pvt Ltd.

As per the details, norms may be fixed as follows:-

- Item of import at Sno 8 may be allowed for 333190.7 kg after affecting 1/3rd recovery for scrap and inclusive of 35.96% wastage.
- Sno 7 may be allowed as applied.
- Rest of the items may be allowed on net to net basis with NIL wastage and accountability clause.

This issue with the approval of Director for taking a view by NC.


(KS Sodhi)
Asst Dir (ME)

Shri Haradhan Das, FTDO, DGFT Udyog Bhawan New Delhi
O/o The DC (MSME) UO note no 30(232)/14-ME dated 28.05.15

15/6
PARVEEN SHARMA
Dy. Director General
Directorate General of Foreign Trade
Ministry of Commerce & Industry
Udyog Bhawan, New Delhi-11